# **RAJYA SABHA**

Oral Answers

Wednesday, 8th December 1954

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

# ORAL ANSWERS TO QUESTIONS

\*206. [The questioner (Shri Narayan-das Daga) was absent. For answer vide col. 1126 infra. 1

# DRILLING OF ROCK SALT MIMES AT 'MANDI

•207. SHRI M. VALIULLA: Will the Minister for PRODUCTION be pleased to state:

(a) whether core drilling operations at Mandi rock salt mines are in pro gress;

*<b*) whether this operation has been entrusted to a Swiss firm; and

(c) if so, what are the terms under which the Swiss firm has undertaken the work?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): (a) Yes.

(b) A Swiss firm has drawn up the scheme for the development of Mandi rock salt but the actual drilling opera tions have been entrusted to a British firm.

(c) A statement containing the terms under which the drilling operations have been entrusted to the British firm is laid on the Table of the Rajya Sabha.

#### Statement

(1) Hire charges of the equipment with one European and one Indian driller—Rs. 220 per day upto 600' and if beyond at Rs. 230 per day.

(2) Footage drilled @ Rs. 12 per foot.

(3) For drilling angle holes Rs. 2 extra over item (2).

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(4) For providing diamond drilling rig, one driller, insurance and transport from Kumardhubi to the site of drilling—Rs. 14,000.

to Questions

SHRI M. VALIULLA: By mistake the statement is not before me.

SARDAR SWARAN SINGH: I can read it, Sir. It is a very brief one:

(1) Hire charges of the equipment with one European and one Indian driller—Rs. 220 per day upto 600 and if beyond at Rs. 230 per day.

(2) Footage drilled @ Rs. 12 per foot.

(3) For drilling angle holes Rs. 2 extra over item (2).

(4) For providing diamond drilling rig, one driller, insurance and transport from Kumardhubi to the site of drilling—Rs. 14.000.

SHRI M. VALIULLA: May I know the reserves of rock salt in the Mandi mines?

SARDAR SWARAN SINGH: It is to locate the reserves that all these drilling operations are going on.

SHRI M. VALIULLA: May I know the output of rock salt per month if any operations are going on there?

SARDAR SWARAN SINGH: These are all exploratory drillings to ensure that the reserves are of sufficiently large quantity to make mining economic.

SHRI T. V. KAMALASWAMY: What is the cost of the equipment for which we are paying Rs. 220 per day?

SARDAR SWARAN SINGH: We have not purchased any equipment and so I have not got that figure.

#### ANNUAL EXPENDITURE INCURRED ON ADVERTISEMENTS

\*208. SHRI M. VALIULLA: Will the Minister for INFORMATION AND BROAD-CASTING be pleased to state what

amount was annually given by Government as advertisement charges to newspapers in (i) India, and (ii) abroad, in each of the last three years?

Oral Answers

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR INFORMATION AND BROADCASTING (SHRI G. RAJA GOPALAN): (a) Information in respect of advertisements given by Ministries through agencies other than the Advertising Branch of the Ministry of Information and Broadcasting is being collected. The Advertising Branch of the Ministry of Information and Broadcasting issued only display advertisements of the Government of India excepting Railways during the last three years and the amount spent by them during this period is given in the statement which is placed on the Table of the House. [See Appendix VIII, Annexure No. 54.]

SHRI M. VALIULLA: What is the policy that guides Government in giving advertisements to the various newspapers?

SHRI G. RAJAGOPALAN: Generally, widest possible coverage within the funds available. We take into consideration also the effective circulation and regularity in publication of the newspapers.

SHRI M. VALIULLA: Does this depend also on the policy of the paper?

DR. B. V. KESKAR: No, Sir, advertisements are not distributed taking into consideration whether the policy is for Government or against. Government does take into consideration the fact whether papers are trying to follow general journalistic standards or not.

SHRI M. VALIULLA: Will the Government prepare a list of papers which should be given advertisements before the end of the year?

DR. B. V. KESKAR: There is no reason why it should be done by the end of the year. Generally, papers which are given advertisements are in a list, though there is no such formal list.

SHRI M. VALIULLA: I want to know whether it is a fact that there is a black list and a white list?

DR. B. V. KESKAR: There is neither black, red nor white. That is probably the impression among certain people because certain papers said that they were on the black list. The fact is that some two or three years ago there was a list kept which was printed confidentially, in which the names of newspapers eligible for getting advertisements were kept. Now we do not maintain any such list.

SHRI M. VALIULLA: What is the reaction of the Government to the recommendation made by the Press Commission regarding advertisements?

DR. B. V. KESKAR: We are studying the recommendations.

SHRI B. GUPTA: May I know, Sir, the highest recipient of such advertisements in terms of value?

DR. B. V. KESKAR: I will require notice, Sir.

SHRI B. GUPTA: May I know, Sir, whether any papers belonging to the Opposition parties have been privileged to get such advertisements?

DR. B. V. KESKAR: Papers belonging to the Opposition parties get priority in getting advertisements.

SHRI B. GUPTA: May I know, Sir, whether it is a fact that the paper of which the hon. questioner at the moment is the Editor has been denied any advertisement whatsoever for the last several years?

MR. CHAIRMAN: Mention names: "Swadhinata" of which Mr. Bhupesh Gupta is the Editor.

DR. B. V. KESKAR: As far as this particular paper is concerned, I would require notice to find out the facts

but I might say that Opposition papers certainly get more consideration than papers which might be, for ex ample.....

MR. CHAIRMAN: That is enough.

SHRI R. U. AGNIBHOJ: Why so, Sir?

MR. CHAIRMAN: Because it is a democracy and you want to allow Opposition to function properly.

SHRI JAWAHARLAL NEHRU: Our desire is always to help the weak, Sir.

SHRI S. N. MAZUMDAR: May I know which are the Opposition papers which are given the priority?

MR. CHAIRMAN: I do not think it is that paper or this.

SHRI S. N. MAZUMDAR: I want to know the names of the papers which have been given priority in the matter of advertisements.

DR. B. V. KESKAR: There are very few papers belonging to any party but there are only party organs which can be considered to belong to a particular party and, as far as party organs are concerned, if, from the point of view of circulation and journalistic standards they are all right, we do give them preference over any other paper.

SHRI B. GUPTA: We wanted to know the names by way of example because the Minister says that priority had been given not will be given but had been given—and we would like to know which are the papers which have been given such priority by the hon. Minister on the other side of the House.

MR. CHAIRMAN: You look into the matter.

DR. B. V. KESKAR: This is a continuous matter, Sir, and it is not a question of giving to one or two papers.

# to Questions HINDUSTAN HOUSING FACTORY

\*209. SHRI M. VALIULLA: Will the Minister for PRODUCTION be pleased to state:

(a) what profits have been declared by the Hindustan Housing Factory Limited so far;

(b) what rent is payable by the company to the Government of India; and

(c) how much of the rent has been paid till now?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH) : (a) The Hindustan Housing Factory Limited has not declared any profit during the initial period of its working up to the 31st July 1954.

(b) Rs. 2,22,000 approximately for the period upto the 31st July 1954

(c) No rent has been paid so far. The Board of Directors have requested the Government to agree to the payment being deferred and the matter is now under the consideration of the Government.

SHRI M. VALIULLA: Is there any provision in the agreement that the rent should be deferred for 3J years, apart from their asking it now?

SARDAR SWARAN SINGH: I remember, Sir, that copies of the agreement had already been supplied to the library of the House and the hon. Member can refer to the terms of that agreement.

SHRI M. VALIULLA: What is the basis on which rent is fixed? Is it on the profits earned or ia there any other basis?

SARDAR SWARAN SINGH: The rent, is not fixed on the basis of profits earned. It is based on the value of the premises that have been leased, including the building, etc.

SHRI T. V. KAMALASWAMY: The arrears of Rs. 2 lakhs is supposed to represent how many months' rent?

SARDAR SWARAN SINGH: Up to the 31st July 1954.

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SHRI T. V. KAMALASWAMY: For one year?

SARDAR SWARAN SINGH: This Company was registered in January 1953 but the actual occupation took place some months after that. If the exact date is necessary, I would require notice.

#### ECONOMIC AND TECHNICAL ASSISTANCE FOR SUDAN

•210. SHRI H. C. MATHUR: Will the PRIME MINISTER be pleased to state:

(a) whether Government have agreed to render economic and technical assistance to Sudan; and

(b) if so, what assistance is proposed to be given?

THE DEPUTY MINISTER FOR EX-TERNAL AFFAIRS (SHRI ANIL K. CHANDA): (a) and (b). The Sudanese Minister for Commerce and Industry, Mr. Ibrahim El Mufti, visited India recently. He had discussions with the Planning Commission and the Minister for Commerce and Industry. He generally expressed the desire of his Government for India's assistance in the industrialisation of Sudan and for the services of Indian engineers, doctors, judicial officers, etc. The Sudanese Minister was assured that the Government of India would be glad to help to the best of their ability and to consider any concrete proposals by the Sudan Government.

So far, we have received requests for persons who can serve as judicial officers, and for the services of two officers of the Geological Survey of India, and for an educationist. The Government of Sudan also asked us for publication of advertisements in Indian newspapers for the posts of teachers, surveyors, census officers, railway engineers, entomologists etc. All requests have received prompt attention. The request for judicial officers was referred to the State Governments and on the basis of their suggestions, names of suitable persons will be forwarded to the Sudan Government shortly.

SHRI H. C. MATHUR: While fully appreciating the desire of the Government of India to give assistance to other countries, may I know, Sir, if we have any settled policy in this matter and, if so, what is that policy?

SHRI JAWAHARLAL NEHRU: Does the hon. Member want to know our settled policy in giving assistance to other countries?

MR. CHAIRMAN: That is what he means.

SHRI JAWAHARLAL NEHRU: That depends on the country and our rela-tions with it. It depends on the avail-; ability of such assistance with us. Obviously countries which are nearby to us, with which we have close relations, we try to help, even sometimes going slightly beyond our present capacity. Ultimately, it is to be judged by our capacity. In our desire to help it may be that sometimes we may even outrun our capacity for other considerations.

SHRI H. C. MATHUR: May I know, Sir, what are the other foreign countries to whom we are giving some technical assistance and whether we have assessed our resources in that matter?

SHRI JAWAHARLAL NEHRU: I cannot give a list of those countries without enquiry, but there are quite a number and I believe some 100 to 150 officers of ours have been lent in this way either through some United Nations agency or directly.

SHRI H. C. MATHUR: May I know, Sir, if the Sudanese Government have also invited Indian capital for setting up industrial enterprises in that country?

SHRI JAWAHARLAL NEHRU: Well, on this matter if they have done so, they would have done so directly. I did hear something about their desire

for Indian capital to go there, but there is no reference made to Government.

SHRI T. V. KAMALASWAMY: Is it not a fact that they asked for our help in starting textile mills there in Sudan?

SHRI JAWAHARLAL NEHRU: They mentioned it, I believe, when they were discussing their development plans and they mentioned this to the Planning Commission. Something they liked to have, but they were looking presumably to private capitalists to help them in doing that.

SHRI H. C. MATHUR: Am I to understand, Sir, that we consider individual cases on their merits, when they are referred to us, or have we any settled scheme under which we render such assistance to friendly countries?

MR. CHAIRMAN: He has given the answer. He says: Our relations with the countries, the nature of their request, the available capacity of our resources, all these are taken into account. But there is no systematic policy in the matter.

SHRI H. C. MATHUR: But that is the criterion. That I understand. But may I know, when a particular case is referred or a request is made, whether we go into that individual case on its own merits as such or whether We have a regular scheme and we have assessed our own resources and according to our resources we have drawn up some scheme to give assistance to such countries?

SHRI JAWAHARLAL NEHRU: There is no regular scheme although gradually as these matters are dealt with, conventions are established which are followed except when something special occurs. As a matter of fact, as the hon. Member knows, our resources in most of these matters are very limited. If we give an engineer we may be able to spare that engineer with difficulty. If we spare him it is not that we can easily spare him but because we think it is good for us to help the other country.

# to Questions BOARD OF DIRECTORS OF D.D.T. FACTORY

\*211. SHRI H. C. MATHUR: Will the Minister for PRODUCTION be pleased to state the names of the members of the Board of Directors of the Government D.D.T. Factory?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): A statement showing the names of the members of the Board of Directors of the Hindustan Insecticides Limited to whom the management and control of the D.D.T. Factory has been transferred is placed on the Table of the Rajva Sabha.

### Statement

The members of the Board of Directors of the Hindustan Insecticides Ltd. (to whom the management and control of the D.D.T. Factory was transferred on the 1st April 1954) are: ----

1. Shri S. Jagannathan, I.C.S., Joint Secretary, Ministry of Production, Chairman.

2. Shri K. R. P. Aiyangar, Joint Secretary, Ministry of Finance, Director.

3. Lt.-Col. Jaswant Singh, Director, Malaria Institute of India, Director.

4. Dr. A. Nagaraja Rao, Chief Industrial Adviser to the Govern" ment of India, Director

5. Shri Charat Ram, Director, Managing Agents, Delhi Cloth and General Mills Co. Ltd., Director.

6. Shri S. S. Jaggia, Managing Director.

9HRI H. C. MATHUR: By vitrue of what qualifications are these directors there?

SARDAR SWARAN SINGH: There are, Sir, as many as six of them. The first four are officials. Of the four, Shri Jagannathan. is the architect of the scheme. Shri K. R. P. Aivangar is from the Ministry of Finance. Lt.-Col. Jaswant Singh is the

man principally concerned with the distribution of D.D.T. Dr. A. Nagaraja Rao is the Chief Industrial Adviser to the Government of India so that the Industries' side may be kept in the picture.

Now, coming to the other two, Shri Charat Ram is an industrialist of repute and the 6th man is a whole-time managing director and has got good business background.

SHRI H. C. MATHUR: May I know if any of the directors have got personal interests in this?

SARDAH SWARAN SINGH: So far as the four permanent officials of the Government are concerned, there can not be any suggestion with regard to their having any interest. The sixth is a permanent employee being the managing director. Perhaps the in sinuation is .......

MR. CHAIRMAN: No insinuation.

SARDAR SWARAN SINGH: There is a contract for the supply of certain material with the Delhi Cloth and General Mills, but that agreement had been entered into about a year before it was decided to nominate Shri Charat Ram on the board of directors of this factory.

SHRI H. C. MATHUR: Is it not a fact that this agreement is a continu ing agreement and that the D.D.T. factory will have to draw its raw material from the Delhi Chemical Works and the very fact .....

SARDAR SWARAN SINGH: It is for the hon. Member to have a look at the agreement and to draw whatever conclusions he can. Obviously, all agreements relating to the supply of any material are continuing to a certain extent because the supplies have to continue.

SHRI H. C. MATHUR: It is not for me to draw any inference. I am asking you for information whether it is not a fact that this D.D.T. factory has been stationed here simply for the that you will be able to draw your raw material from the Delhi Chemical Works. So there is r.o question of any inference. If I am wrong, you will please correct me. The fact is that you will always have to draw the raw material from the Delhi Chemical Works, and in the light of this I ask whether it is advisable- ta have that man on the directorate?

SARDAR SWARAN SINGH: There seems to be nothing inadvisable in having that man.

SHRI H. C. MATHUR: How are the prices of the raw material fixed?

SARDAR SWARAN SINGH: They are already contained in the terms of the agreement.

SHRI H. C. MATHUR: Has the directorate any hand in the fixation of the prices?

SARDAR SWARAN SINGH: The price formula has already been finalised in the terms of the agreement and there is nothing further to be done.

SHRI T, V. KAMALASWAMY: Is it not a fact that the D.D.T. factory was originally scheduled to be started at Poona and that it was later on shifted to Delhi?

SARDAR SWARAN SINGH: A number of places may be under contemplation, but regard having had to all the circumstances it was finally decided that it should be located at the site, which is the present site.

SHRI S. N. MAZUMDAR: May I know, Sir, what is the connection of Mr. Charat Ram with Delhi Chemical Works?

SARDAR SWARAN SINGH: He has got considerable shares in the Delhi Cloth and General Mills; maybe one of the directors.

SHKI S. N. MAZUMDAR: Is it a fact, Sir, that he is among the directors or managers of the Delhi Chemical Works and sister concerns?

SARDAR SWARAN SINGH: I have not got any precise information on that point, but that does not make any difference one way or the other.

SHRI H. C. MATHUR: Besides the information about him is given here; in the Statement it is there that he is definitely the managing partner or managing director. Therefore, I ask: Is it not only natural for people to have an apprehension that it would not be very fair when you have most of your transactions with these two firms, to have such a man on this directorate?

SARDAR SWARAN SINGH: The hon. Member need not have any such apprehensions.

\*212. [For answer, vide col. 1122 infra.]

### **CEILING PRICE FOR RAW JUTE**

\*213. SHRI B. GUPTA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government have received representations for fixing a ceiling price for raw jute;

(b) if so, the sources from which such representations have been received; and

(c) what steps Government have taken in the matter?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) No such representation asking for a ceiling price to be fixed for raw jute has been received.

(b) and (c). Do not arise.

SHRI B. GUPTA: May I know, Sir, if any representation has been made for fixing the floor price of jute?

SHRI D. P. KARMARKAR: Does the question of 'floor prices' arise out of mis question?

# to Questions 1100

SHRI B. GUPTA: Yes.

SHRI D. P. KARMARKAR: This point has been considered by the recent committee that went into the matter, and we are receiving frequent representations from various jute growers' associations and also some M.L.As. for fixation of a minimum price for raw jute. It is a fact.

SHRI B. GUPTA: May I know if Government is aware that in almost all the States where the jute is produced, the cost of production to-day is much higher than the price that the jute-growers get?

SHRI D. P. KARMARKAR: I have got the prices of jute in the markets of Calcutta and I see that they have been slightly rising. For Assam middles as against Rs. 29-8-0 on 1st April 1954 it was Rs. 34 on 6th December 1954, and Assam bottoms have risen from Rs. 26-8-0 to Rs. 31.

SHRI N. PRASADARAO: Is it the wholesale price or the price which the producers get?

SHRI D. P. KARMARKAR: This is the current market price.

MR. CHAIRMAN: Retail or wholesale?

SHRI D. P. KARMARKAR: These are wholesale prices, I think.

SHRI B. GUPTA: Is the hon. Minister aware that in West Bengal which is an important jute-growing centre the cost of production of a maund of jute comes, according to the Report of the Director of Agriculture, West Bengal, to between Rs. 16 and Rs. 26 whereas the price the jute growers get comes to Rs. 15 to Rs. 25 according to him? It is more often Rs. 15 to Rs. 16 than Rs. 25.

SHRI D. P. KARMARKAR: I should like to have notice for that. In the meantime my hon. friend will do well to study the Resolution that has been issued.

SHRI S. N. DWIVEDY: Do the Government propose to set up a Board to review the price as recommended by the Jute Enquiry Commission and to fix minimum prices lor jute in different provinces?

SHRI D. P. KARMARKAR: I think all these questions will be better answered it they read the Resolution.

MR. CHAIRMAN: They are con sidering issuing a Resolution on the.....

SHRI D. P. KARMARKAR: It has been issued on the 4th December, Sir.

SHRI B. GUPTA: May I knew whether it is a fact that on the 18th March 1954, Mr. Gardner, Chairman of the Indian Jute Millowners' Association, made a statement saying that the Government should not compel the Jute Millowners to protect what he called an unfit agricultural system?

SHRI D. P. KARMARKAR: I should like to have notice.

# ARRIVAL OF DISPLACED PERSONS AT CALCUTTA

\*214. SHRI B. GUPTA: Will the Minister for REHABILITATION be pleased to state:

(a) whether fresh batches of displaced persons have been arriving at Calcutta recently;

(b) if so, where are they coming from; and

(c) what arrangements have been made for their relief and rehabilitation?

THE DEPUTY MINISTER FOR REHABILITATION (SHRI J. K. BHON-SLE): (a) Yes.

(b) From East Pakistan, especially from the districts of Khulna, Faridpur and Bakargani.

### to Questions 1102

(c) A statement is laid on the Table of the Sabha.

#### Statement

The displaced persons, on arrival, are first categorised and those belonging to Permanent Liability Category are sent to Permanent Liability Camps and others are taken te worksite camps within 48 hours of their arrival. In work-site camps, the able-bodied male members are required to work to maintain their families. There is a provision for subsidy where the family is large. The families are retained in these camps till arrangements for their rehabilitation benefits in the form of house-building, agricultural or other occupational loans are made.

SHRI B. GUPTA: May I know if it is also a fact that a large number of displaced persons who have been sent to Bihar and Orissa have returned recently to West Bengal?

SHRI J. K. BHONSLE: Yes, Sir. A few of them have returned.

SHRI B. GUPTA: The hon. Minister says, a few of them. May I know the exact number or roughly an idea of the number?

SHRI J. K. BHONSLE: Actually, I have not got the number with me and it does not arise out of this question.

MR. CHAIRMAN: He says 'a large number' and you say 'a few people'. Between 'a few' and 'a large number' it is somewhere.

SHRI S. N. MAZUMDAR: ThTques-tion is about displaced persons. It has not been mentioned, displaced persons coming from Pakistan or anywhere. All that has been asked is whether they have been arriving in Calcutta. The place of departure is not in that question.

SHRI B. GUPTA: It reads, "whether fresh batches of displaced persons .....

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MR. CHAIRMAN: Do not argue. Put a question.

SHRI B. GUPTA: They are making it a fine art of evading an answer. Now the question is .....

MR. CHAIRMAN: That is right.

SHRI B. GUPTA: ......whether fresh batches of displaced persons have been arriving at Calcutta. The adjective is fresh batches of displaced persons; I have not said 'coming from East Bengal' or anything of that kind. The emphasis is on the adjective. And here the question is whether the persons who have arrived from Orissa and Bihar are in the first instance displaced persons and whether they would be considered as fresh arrivals; that is what I want to know.

SHRI J. K. BHONSLE: Fresh arrivals—we take it as those from East Bengal. If he had tabled a specific question with regard to displaced persons coming from other parts of India we would certainly have given him the answer.

SHRI B. GUPTA: Since he has said .....

MR. CHAIRMAN: No comment; no comment. Put a question.

SHRI B. GUPTA: ...... a few persons, is the hon. Minister aware that what according to him is a few is according to Mr. Khanna who has just been made a Minister, about 2.000 or so?

SHRI J. K. BHONSLE: Unfortunately, I have not got the figure, but I shall certainly verify and let him know

SHRI B. GUPTA: Is the hon. Minister aware that on behalf of these persons representations have been made to the Government, especially when the Minister for Rehabilitation was in • Calcutta in the middle of last month?

SHRI J. K. BHONSLE: Pardon, Sir?

SHRI B. GUPTA: Whether any representations have been made with regard to these displaced persons, not from East Pakistan but those from other parts of India.

to Questions

SHRI J. K. BHONSLE: Representations may have been made but actually, Sir. we were taking that this question related to people from East Bengal.

### MANUFACTURE OF CARDING MACHINE

\*215. SHRI B. GUPTA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether any permission has been given to any concern to establish a new plant for manufacturing carding machines;

(b) if so, the name of such concern; and

(c) what is the total requirement of carding machines at present?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) No, Sir. An existing firm of textile machinery manufacturers has been permitted to include in their programme the manufacture of carding engines as well.

(b) Messrs. National Machinery Manufacturers, Ltd., Bombay.

(c) This depends on the assessment of obsolescence in respect of cards now operating and the expansion of the textile industry. Taking both these facts into consideration the demand might range between 1500 to 2000 per annum during the next Plan period.

SHRI B. GUPTA: May I know if it is a fact that the Machinery Manufacturing Corporation of Calcutta which had been given assistance under the Industrial Finance Corporation were asked to produce a certain quantity of carding machines and if so, what is that quantity? MR. CHAIRMAN: Since you mentioned Bombay, Calcutta comes up now.

SHRI D. P. KARMARKAR: I think they had an idea of a second shift but owing to friends with whom my friend is in touch they were afraid that there might be trouble.

SHRI B. GUPTA: May I know if it is a fact that a representation has been made to the Government by the Workers' Union of the Machinery Manufacturing Corporation to the effect that if a new company was given assignment for production, the installed capacity of the Calcutta concern would not be fully utilised and this would result in causing unemployment?

SHRI D. P. KARMARKAR: Sir, we had received a representation from the Machinery Manufacturing Corporation Employees' Union, Calcutta, on 24th September 1954 and we took the view of that representation into consideration before coming to a decision.

SHRI B. GUPTA:	May I know
what is the total	requirement of
carding machines in	this country at
the moment?	

SHRI D. P. KARMARKAR: The total requirements of cards have been estimated at 600 per year by the end of 1955-56 according to recent estimates made by our Director in the Textile Commissioner's Office.

SHRI B. GUPTA: May I know if the hon. Minister can tell us as to what is the installed capacity of the Machinery Manufacturing Corporation?

SHRI D. P. KARMARKAR: The installed capacity is 600 cards but the actual production during 1952 was 112; in 1953 it was 192 and up to September 1954 it has been 307.

SHRI B. GUPTA: May I know if it is a fact that the orders that the Government promised would be placed with them were not placed and as a result of this production could not be stepped up?

SHRI D. P. KARMARKAR: What was the first part of the question?

MR. CHAIRMAN: Orders which were intended to be placed were not actually placed and therefore they could not step up production. Is that so?

SHRI D. P. KARMARKAR: I have no information on that point.

SHRI B. GUPTA: May I know if the National Machinery Manufacturers Ltd. which has been given the assignment now has some relations-with Piatt Brothers. Oldham, England?

### (No reply).

# CARTOON UNIT FOR THE FILMS DIVISION

•216. SHRI 3. N. DWIVEDY: Will the Minister for INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to add a cartoon unit to the Films Division of his Ministry; and, if so, when; and

(b) what will be the functions of this unit?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR INFORMATION AND BROADCASTING (SHRI G. RAJAGOPALAN) : (a) Yes, Sir; the unit is expected to be set up by the beginning of the next financial year.

(b) The unit will be utilised to pro duce instructional films under the In tegrated Publicity Programme for the Five Year Plan, as well as entertain ment films for children.

SHRI S. N. DWIVEDY: May I know whether the Government have recruited any personnel for the work of the unit?

SHRI G. RAJAGOPALAN: We have not yet recruited any personnel.

SHRI G. RAJAGOPALAN: One of the photographers of the Film Unit is already in the United States undergoing certain technical training. He will also have training in the production of cartoon pictures.

SHRI S. N. DWIVEDY: Is he a member of the present staff or has he been recruited from outside for this job'

SHRI G. RAJAGOPALAN: He is a member of the present staff.

SHRI B. GUPTA: May I know if the cartoons of the Ministers including the Minister for Information and Broadcasting would be included in these films?

MR. CHAIRMAN: Order, order.

SHRI G. RAJAGOPALAN: There is no distinction between Opposition and the Government in this respect.

MR. CHAIRMAN: No, no.

SHRI T. V. KAMALASWAMY: Is it not a fact that theatre-owners in some States have passed resolutions boycotting the exhibition of Films Division films?

SHRI G. RAJAGOPALAN: Though it does not arise from this question, yet it is only in Madras that it is so.

# IMPORT OF LEAD PENCILS

•217. SHRI S. N. DWIVEDY: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) the names of the countries from which lead pencils are imported; and

(b) what steps Government have taken or propose to take to increase the production of lead pencils in the country?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) The U.K., Western Germany, Japan, Czechoslovakia, Hungary and Austria.

(h) (i) Assistance to indigenous manufacturers of pencils in the shape of facilities to import raw materials not indigenously available,  $a.g._f$  quality lead slips and wood slats.

(ii) Development of indigenous sources of slats.

(iii) A specific duty of 2 annas per pencil in order to cut out imports from cheap sources.

(iv) Quantitative restrictions on imports.

# GROUNDNUT OIL SEEDS

◆218. SHRI S. N. DWIVEDY: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) what was the total production of groundnut oil seeds during the period from the 1st April to the 30th September. 1954;

(b) what is the export duty levied on these oil seeds; and

(c) what is the annual consumption of the same in the country?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) Production statistics are maintained only by crop years and the production for 1953-54 (July-June) was 3'7 million tons in terms of nuts in shell or about 26 million tons in terms of Kernels. Estimates for 1954-55 crop are *not* yet ready. Estimates of acreage under this crop indicate that there will be little change.

(b) Rs. 150 per ton.

(c) Precise information is not available. Consumption appears to be on the increase. Estimates vary between 3 million to 3J million tons per annum of groundnuts in shell. SHRI S. N. DWIVEDY: May I know, Sir, whether it is a fact that .production is much less this year as compared to production in the cor-xesponding years of 1952-53 and 1953-1954?

SHRI D. P. KARMARKAR: Sir, I gave the figure for 1953-54. I said about the current year that there will be little change so far as our estimates go.

SHRI S. N. DWIVEDY: May I know, Sir, which countries are importing—the names of the countries to which we export.

SHRI D. P. KARMARKAR: I have .got the names of countries to which we export groundnut oil and they are the U.K., West Germany, Nether-land's, Belgium, France, Italy, Burma, Algeria, Mauritius and Canada. These are the major countries.

SHRI N. PRASADARAO:	Is i	t not
a fact, Sir, that after the	intro	duc
tion of export duty, export	has	gone
,-down?		

SHRI D. P. KARMARKAR: I should not think so. I should like to have notice.

\*219. [The questioner (Shri V. K. Dhage) was absent. For answer, vide col. 1126 infra.1

### EXPORT MARKET FOR INDIAN COAL

\*220 SHRI N. PRASADARAO: Will the Minister for PRODUCTION be pleased to state:

(a) whether his attention has been drawn to the following report published at page 3 of the United Mine Workers' Journal, No. 16, of August 15, 1954, printed from the United States of America:

"10 million tons of coal to be shipped overseas as U.S, acts to aid industry", and

(b) if so, whether Government propose to take up the matter with the Government of the United States of America in view of the effects that such export from the United States may have on the export market for Indian coal?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): (a) No, Shri K. C. Reddy had not seen this report before.

(b) After ascertaining what the position definitely is, Government will have to consider what to do in the matter.

### RETRENCHED EMPLOYEES OF THE B. BHADUA INCLINE OF SERAMPORE COL-LIERY

♦221. SHRI S. N. MAZUMDAR: Will the Minister for PRODUCTION be pleased to state:

(a) whether all the workers of B. Bhadua Incline of the Serampore Col liery who were retrenched during 1952-53 have been paid their notice pay, gratuity and other dues on retrenchment;

(b) if not, the number of workers who have been paid; and

(c) the amount paid to each of them?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): (a) and (b). In all 492 workers were retrenched from Bhadua Incline in 1952 and 1953. Of these, 126 workers have been paid notice pay, gratuity, etc., in full. Six workers have accepted only notice pay and no gratuity. The question regarding the payment of these benefits to the remaining workers is under consideration.

(c) A statement giving the information in respect of 132 workers mentioned above is laid on the Table of the Rajya Sabha. [See Appendix VIII, Annexure No. 55.]

SHRI S. N. MAZUMDAR: May I know,' Sir, why the question of payment of these benefits to the rest of the workess is still under consideration?

SARDAR SWARAN 9INGH: Sir, discussion is going on. No agreement could be arrived at about the amount actually due.

SHRI 9. N. MAZUMDAR: Agreement between whom?

SARDAR SWARAN SINGH: Obviously, between the workers and those who have to pay.

SHRI S. N. MAZUMDAR: May I know, Sir, what are the points of difference due to which it has not been possible to come to an agreement as yet?

SARDAR SWARAN SINGH: There are such a large number of workers involved that the reasons will be different in different cases and already I have given a statement which covers six pages.

SHRI S. N. MAZUMDAR: Different reasons there may be, but, the rules under which these people will be paid the benefits are clear. Only the question of counting up their service can be taken up in detail, but I do not understand why so long a time will be necessary for that.

SARDAR SWARAN SINGH; Unfortunately, interpretation of rules always leads to certain disputes and we are trying to sort them out.

SHRI S. N. MAZUMDAR: May I know, Sir. with regard to No. 61/63 shown in the statement, whether any attempt was made to get the papers or information from the contractors?

SARDAR SWARAN SINGH: It has already been stated in this application. No. 61. that as records for service rendered under the contractors are not available, it is not possible for the Administration to accept their claims for the same. We could not say that they are not available, unless an attempt had been made. SHRI S. N. MAZUMDAR: Is not my hon. friend aware that contractors are not very fond of keeping records about the service and other conditions of the people who are engaged by them and that is why the demand for decasualisation of this type of labour has been raised by every section of the labour movement?

to Questions

9ARDAR SWARAN SINGH: Whatever may be the reason for not maintaining the registers, the result is the same, as I have already stated, that the information is not available.

> SHRI S. N. MAZUMDAR: Am I to take it, Sir, that because the contrac-} tors have not been maintaining re-'gisters, so the workers will be victimised, for their fault?

SARDAR SWARAN SINGH: I do not suggest that.

SHRI S. N. MAZUMDAR: What steps will be taken to see that the workers are not victimised for a fault which is not theirs?

MR. CHAIRMAN: Mr. Mazumdar, please ask a straight question.

SARDAR SWARAN SINGH: Unless they prove the length of service rendered under the contractors or elsewhere, it is very difficult for Government to accept their length of service.

\*222. [For answer, vide col. 1124 infra. 1

### EXPORT PRICE OF INDIAN COAL

\*223. SHRI ABDUR REZZAK KHAN: Will the Minister for PRODUCTION be pleased to state the export price of Indian coal of various grades to the following countries:

Japan, South Korea, Pakistan, Ceylon, Indonesia, United Kingdom, Burma, Malaya, and other Middle East countries?

THE MINISTER FOR WORKS. HOUSING AND SUPPLY (SARDAR SWARAN SINGH) : Government have not fixed any export price for Indian coal. to any of the countries mentioned. It  $\setminus$  is, however, presumed that what the hon. Member wants to know is the landed cost of Indian coal in these countries. Indian coal is not at present being exported, among the countries mentioned, to Indonesia, the United Kingdom and Middle East countries such as Egypt. Information, as far as available, regarding the landed cost of Indian coal in other countries mentioned by the hon. Member is contained in the Statement which is laid on the Table of the Rajya Sabha.

### Statement

Japan		Rs. 71	A. 12	Р. О	per	ton
South Korea .		<b>7</b> 1	0	0	52	,,
Pakistan (Karachi	).	61	0	0	>>	"
Ceylon .	,	64	14	IO	,	,,
Burma		58	0	0	,,	,,
Malaya .		99	0	11	>,	.,

NOTE.—The prices indicated above are the average prices for higher grades.

SHRI B. GUPTA: May I know, Sir. the amount of coal exported to Pakistan, and if Government have any proposal for expansion of our export market in that country as far as coal is •concerned?

SARDAR SWARAN SINGH: With regard to the figures of export to Pakistan for the various years, I would require notice. The other suggestion is obviously desirable and every effort is always made to expand the export market.

## FORD FOUNDATION INTERNATIONAL PLAN-NING TEAM'S RECOMMENDATION ON SMALL INDUSTRIES

\*224. DR. RAGHUBIR SINH: Will the Minister for COMMERCE AND IN DUSTRY be pleased to state:

(a) what further steps have so far been taken by the Government of India to implement the decisions taken in their Resolution No. 53-Cot. Ind. (A) (12)/54 of June 7, 1954, in respect

of some of the recommendations made by the Ford Foundation International Planning Team on Small Industries in India; and

to Questions

(b) whether Government have since taken any decision in respect of any other recommendations of that Team which were then under consideration?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) A statement is laid on the Table of the House. [See Appendix VIII, Annexure No. 56.]

(b) Yes, Sir.

DR. RAGHUBIR SINH: May I know, Sir, what sums have been sanctioned for each of the Regional Institutes, as well as the branch units that have been established recently?

SHRI D. P. KARMARKAR: Sir, I should like to have notice.

DR. RAGHUBIR SINH: May I know, Sir, as to when the Marketing Service Corporation is expected to function?

SHRI D. P. KARMARKAR: The matter is under consideration at the moment.

### CYPRUS QUESTION IN THE U. N. GENERAL ASSEMBLY

\*225. SHRI N. PRASADARAO: Will the PRIME MINISTER be pleased to state whether it is a fact that the Indian Representative to "the United Nations General Assembly kept neutral on the question of Cyprus, when thai; question came up before the General Assembly during its recent session?

THE DEPUTY MINISTER FOR EX-TERNAL AFFAIRS (SHRI ANIL K. CHANDA): The Representative of India abstained from voting on the question relating to Cyprus when it was brought forward in the General Assembly, as this appeared to limit the choice of the people of Cyprus. tion was explained colonial rule and tion by the people

The Indian posi clearly as against for self-determina of Cyprus.

SHRI N. PRASADARAO: Is it a fact, Sir, that the British representative in the United Nations Organisation said that putting this on the agenda would interfere in the domestic affairs of Britain?

SHRI ANIL K. CHANDA: Yes. Sir. It is reported that they claimed that it was a domestic affair of Britain.

SHRI B. GUPTA: May I know. Sir, what the Government said in order to differentiate our standpoint from the standpoint that matters of Cyprus are their domestic affair?

SHRI JAWAHARLAL NEHRU: No. no. The attitude that India took was in opposition to that statement on behalf of the British Government. The only point at issue, so far as we were concerned, was that the form of the Greek resolution limited the decision of the Cyprus people. We wanted the people of Cyprus to exercise their right of selfdetermination. That is. the form, the manner in which it should be placed, in our opinion, should have been different, but there is no question of our agreeing to the U. K. Government treating it as a domestic matter and not allowing it to be discussed.

SHRI N. PRASADARAO: Is it a fact that the Indian representative made a statement that the British were no worse than the Greeks in respect of Cyprus?

SHRI JAWAHARLAL NEHRU: Government is not aware of that.

### TUNGABHADRA HIGH LEVEL CANAL

\*226 SHRI N. PRASADARAO: Will the Minister for PLANNING be pleased state whether the scheme for the to construction of the Tungabhadra High Level Canal has finally been approved that the Andhra Government wanted a loan Government and sanctioned by up during the First Five Centre, and the Centre has refused it? being taken Plan Year period?

THE MINISTER FOR PLANNING AND IRRIGATION AND POWER (Shri GULZARILAL NANDA): This project is an inter-State project concerning Mysore and Andhra States and a scheme prepared by the Andhra Government has been referred to the Government of Mysore whose comments are awaited. The Government of India are prepared to accept the High Level Canal project as part of the Plan for the Andhra and Mysore States as soon as the various issues that have arisen in regard to the project are settled by the Government of India after consultation with the Governments concerned. This acceptance is subject to the condition that the financial basis for the sanctioned Tungabhadra project and High Level Canal project of 1954 as contained in the two project reports is accepted and implemented by legislative and other action.

SHRI N. PRASADARAO: Is it a fact that the Mysore Government has sent its objection to this project?

SHRI GULZARILAL NANDA: The Mysore Government has sent its comments.

SHRI N. PRASADARAO: Are they adverse or favourable?

SHRI GULZARILAL NANDA: It has expressed its point of view, and has made suggestions regarding alternative alignments, etc.

SHRI N. PRASADARAO: Is it not a fact that the completion of this Tungabhadra project, which means the High Level Canal, is enjoined by the Andhra State Act?

SHRI GULZARILAL NANDA: It was accepted in principle, and now the Planning Commission has accepted it also-to proceed with it.

SHRI N. PRASADARAO: Is it not a fact for for the construction of this project from the

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SHRI GULZARILAL NANDA: The question does not arise. We have accepted the project now on a certain understanding.

9HRI N. PRASADARAO: One more question, Sir. Has the Technical Committee examined this project?

SHRI GULZARILAL NANDA: The project ha-s been received, and it is under examination in the CWPC.

SHRI N. PRASADARAO: Is it not a fact .....

MR. CHAIRMAN No more. Sit down, Mr. Prasadarao. Next question.

\*227. [The questioner (Shri Krishna-kant Vyas) tuas absent. For ansioer, vide cot. 1126.]

\*228. [The questioner (Shri Krishna-kant Vyas) was absent. For answer, vide col. 1127 infra.]

\*229. [For answer, vide col. 1125 infra.]

# IMPORT OF GRAPES

t\*230. SHRI N. S. CHAUHAN: Will the Minister for COMMERCE AND INDUSTRY be pleased to state the quantity of grapes imported into India so far during the present sea-son?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): The required information is not available.

श्री डी० पी० करमरकर : मेरं पास मॉजुट नहीं हैं ।

†Original notice in Hindi as below:

# ग्रंगुरों का आयात

\*२३०. श्री नवाबसिंह चौहान : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कुपा करेंगे कि मौजुदा फसल में ग्रब तक भारत में ग्रंगरों का कितना ग्रायात हआ ?

श्री नवाब सिंह चाँहान : क्या वजह हैं ?

to Questions

श्री डी० पी० करमरकर : वजह हैं कि वह नहीं मिलती ।

श्री नवाब सिंह चाँहान : क्यों नहीं मिलती ?

श्री जवाहरलाल नंहरू : आम तॉर सं उनका सम्बन्ध शराव बनाने से होता हैं और हमारी दिलचस्पी इधर नहीं हैं ।

श्री नवाब सिंह चाँहान : मेरा प्रश्न खाये जाने वाले अंग्रों से हैं, शराब बनाये जाने वालों से नहीं ।

श्री जवाहरलाल नेहरू : बहुत थांडा स्राया जाता हैं ।

# CONSTRUCTION OF A BUND ON THE RIVER **RAVI BY THE PAKISTAN GOVERNMENT**

\*231. SHRI S. MAHANTY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Government of Pakistan have constructed a bund on the right bank of the Ravi which caused serious floods recently in East Punjab Districts; and

(b) if so, whether Government havebrought the matter to the notice of the Government of Pakistan?

THE DEPUTY MINISTER FOR EX-TERNAL AFFAIRS (SHRI ANIL K. CHANDA): (a) and (b). Yes, Sir.

SHRI S. MAHANTY: May I know the amount that will be spent for the flood protection work?

SHRI ANIL K. CHANDA: I haven't got the figures with me.

SHRI S. MAHANTY: Is it not a fact that the Punjab Government have to-spend Rs. 30 lakhs for flood protection works as a result of the Pakistan Government having constructed a bund on the right bank of the Ravi?

SHRI ANIL K. CHANDA: Quite likely, Sir, for one of the works.

SHRI S. MAHANTY: Is it not a fact that India will have to pay a certain amount to Pakistan for building its irrigation works on the banks of Ravi, Beas and SutlejT

SHRI ANIL K. CHANDA: Sir, that has nothing to do with this question.

SHRI S. MAHANTY: Sir, I want some information.

MR. CHAIRMAN: Yes, yes, you go on about this bund.

SHRI S. MAHANTY: Sir, what I intend to ask.....

MR. CHAIRMAN: Do not intend. Ask it straightaway.

SHRI S. MAHANTY: What I am going to ask is this. The Government of India are paying a certain amount to the Pakistan Government for building its irrigation works on the banks of Ravi, Beas and Sutlej. What I want to know is whether it is correct to infer or to think that the Government of India will pay a certain amount of money to the Pakistan Government, which will result in floods in India and for which India will also have to spend money. That is the question.

SHRI JAWAHARLAL NEHRU: The hon. Member is trying to look at some dim and d'ark future, which I do not quite understand. Is he referring to the proposals which were made by the World Bank, by any chance?

SHRI S. MAHANTY: Yes.

SHRI JAWAHARLAL NEHRU: They have nothing to do with this question. They have sent proposals about the settlement of the canal water issue. I cannot go into all those proposals now in answer to a supplementary question.

SHRI S. MAHANTY: I think, the day before yesterday, the hon. the Prime Minister said that the question of going back on the commitments of India did not arise, and India would

fiRRRF)

proceed on the canal water issue on the accepted grounds. Now, one of the accepted bases was that India would have to pay Rs. 60 crores to Pakistan for building its construction works. Now, it is said that the question does not arise. It does not lie in any one's mouth to say that it is just In the shape of a proposal which is being examined. What I want to know—this is another question, Sir.

to Questions

MR. CHAIRMAN: That is right. Another question.

SHRI S. MAHANTY: Yes, another question. Now, may I know whether this fact has been brought to the notice of the Mediators in New York, who have been meeting since Monday, the 6th?

SHRI JAWAHARLAL NEHRU: Tt is rather difficult for me to correct a number of statements which are not wholly correct and which the hon. Member makes. He has mentioned throughout the figure of Rs. 60 crores. Now, no figure has been fixed, or has even been arrived at. It might be less or whatever it is. I do not think that this particular matter is connected with those larger issues in any sense, and all these matters are being dealt with there no doubt by capable men representing us, Engineers as well as others.

SHRI S. MAHANTY: No, Sir. I am sorry that I have still to ask another question, because I am not yet clear. Now, this whole dispute has started from certain hypothetical premises. I want to know if the Government of India have brought this fact to the notice of the Mediators who are now deciding this question in New York— this fact that by building the bund on the right side of Ravi, serious floods have been caused in the East Punjab districts.

MR. CHAIRMAN: I think all facts are before them.

They are also to train personnel and to ensure smooth running within six months of the receipt of the plant.

2. Messrs. N. G. K. will purchase machinery on behalf of the Mysore Government costing nearly Rs. 41 lakhs on 4 per cent, commission basis, and will also receive Rs. 2 6 lakhs as drawing and designing charges, which will bring the total amount to be paid to them on this account to Rs. 43.6 lakhs.

Mode of *payment* to Messrs. *N.G.K.*— First payment of Rs. 10 lakhs immediately and further payment of about Rs. 28 lakhs to be made as and when the machinery arrives, and against certificates of progress made in the manufacture and shipping documents. The balance of Rs. 5 lakhs will be paid after the period of guarantee which has been fixed as 6 months from the date of completion of the erection of machinery, within which period the production of the required quality of stores is to be ensured by N.G.K. If N.G.K. fail to carry out the undertaking, they will compensate the Mysore Government to the extent of the said amount.

3. Until the factory manufactures electroporcelain products completely, N.G.K. will collaborate in drawing up progressive plans of local manufacture and supply to Government its requirements inclusive of those arising out of commitments with, or indents from, others of electro-porcelain, porcelain products at c.i.f. price to be agreed from time to time.

4. The Mysore Government should purchase all their requirements which the factory does not manufacture or which have not been manufactured in India exclusively from N.G.K. provided quality and prices are reasonable.

5. In case of transfer of Government factory to private hands, N.G.K. will be offered 10 per cent, share against cash payment.

6. Royalty should be paid at 3 per cent, of net sales for the first 5 years and 2 per cent, on net sales for the next 7 years.

to Questions

7. The Government will indemnify N.G.K. against payment of Indian taxes.

8. The expenditure on account of the technical personnel to be provided by the Japanese firm will be borne by the Mysore Government.

# STEEL PLATES UTILISED BY VISAKHAPATNAM SHIPYARD

\*222. SHRIMATI PARVATHI KRISH-NAN (ON BEHALF OP SHRI J. V. K. VALLABHARAO): Will the Minister for PRODUCTION be pleased to state:

(a) the total quantity 01 steel plates utilised, so far, at the Visakhapatnam Shipyard;

(b) the quantity and value of such steel  $\ensuremath{\mathsf{plates}}\xspace$ 

(i) imported from abroad; and

(ii) supplied from indigenous production; and

(c) the names of the countries from which the steel plates were imported?

THE MINISTER FOR WORKS. HOUSING AND SUPPLY (SARDAR SWARAN SINGH): (a) and (b). Information about the period when the Shipyard was fully owned by the Scindia Steam Navigation Company is not available either with the Government or at the Shipyard. Information for the period subsequent to the transfer of the Shipyard to Messrs. Hindustan Shipyard. Limited, that is, from 1st March 1952 only is available and is as follows;

(i) (	Γotal quantity utili	sed	g wns
	since 1-3-1952	10,925	5.7
(ii)	Total value of imported since 1-3-1952	quantity steel from 11,70	and plates abroad 0.06 tons

and Rs. 64,13,601-4-0 (iii)

Total	quantity	and
value of	steel	plates
supplied	from	ird-
genous		roduction
since 1-3-1952		3'33 tons
	aı	nd Rs.
	33.89.26	1-6-0

Oral Answers

(c) Steel plates have been imported from Japan only since March 1952. Information is not available about the period before 1st March 1952.

SHRr S. MAHANTY: May I know whether the Government have any scheme to wipe out this deficit in the production of iron and steel plates?

SARDAR SWARAN SINGH: By putting up more and more steel plants.

SHRI S. MAHANTY: Is it a fact that the Government can wipe out this deficit from the Rourkela Steel Plant?

SARDAR SWARAN SINGH: We hope to do so.

### **iNDo-GiiRMAN** CHAMBER OF COMMERCE

\*229. SHRI H. C. MATHUR (ON BEHALF OF SHRI P. C. BHANJ DEO): Will the Minister for COMMERCE AND INDUSTRY be pleased to state whether there is any proposal to set up an Indo-German Chamber of Commerce?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR) : No, Sir. Not so far as Government is concerned.

SHRI H. C. MATHUR: Have the Government been approached in this matter?

SHRI D. P. KARMARKAR: We have certain information. Some industrialists and commercial people in Germany had mooted the idea of having a combined effort in this matter, but Government are not concerned in it.

SHRI H. C. MATHUR: Is it not a fact that certain prominent industrialists in Bombay have already organised some set-up in this connection?

SHRI D. P. KARMARKAR: Indo-German? J% SHRI H. C. MATHUR: An organisation to bring about this Indo-German Chamber of Commerce.

to Questions

SHRI D. P. KARMARKAR: I am not aware, Sir.

MR. CHAIRMAN: Questions are over.

### WRITTEN ANSWERS TO QUESTIONS

#### EXPORT QUOTAS FOR GROUNDNUT OILCAKE

\*206. SHRI NARAYANDAS DAGA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether special quotas for the export of groundnut oilcake have been given to certain firms;

(b) if so, what are the names of those firms;

(c) the quantity of this oilcake that is allowed to be exported; and

(d) the conditions subject to which the export is allowed?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) No, Sir. No quotas as such were granted to any firm for trading on their own account.

(b) to (d). Do not arise.

#### INDIANS KILLED IN KUALA LUMPUR

\*219. SHRI V. K. DHAGE: Will th« PRIME MINISTER be pleased to state:

(a) whether it is a fact that recently in Kuala Lumpur three Indians were killed; and, if so, who were they; and

(b) whether Government have received any official account of their activities in Malaya?

THE DEPUTY MINISTER FOR EX-TERNAL AFFAIRS (SHRI ANIL K. CHANDA) : (a) and (b). No, Sir.

# Written Answers HINDUSTAN CABLES LTD.

1\*227. SHRI KRISHNAKANT VYAS: Will the Minister for PRODUCTION be pleased to refer to pages 12-13 of his Ministry's Report for 1953-54 and state:

(a) whether the factory of the Hindustan Cables Ltd. is now working;

(b) if so, the quantum of cables manufactured so far by the factory;

(c) whether India has become selfsufficient in regard to cables; and'

(d) if not, by what time it will become self-sufficient?

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): (a) Yes.

(b) About 31 miles in length up to 27th November 1954.

(c) No.

(d) It is expected that by the year 1957-58 this factory may be able to meet the Post and Telegraph Department's requirements of telephone cables.

tOriginal notice in Hindi as below:

# टेलीफोन का तार बनाने वाली फैक्ट्रियां

\*२२७. श्री कृष्णकान्त व्यास : क्या उत्पादन मंत्री अपने मंत्रालय की सन १९५३-५४ की रिपोर्ट के पुष्ठ १२-१३ को देखेंगे अगैर यह बताने की कुपा करेंगे कि :

(क) क्या हिन्दुस्तान केवल्स लिमिटेड का कारखाना इस समय काम कर रहा है ;

(ख) अगर कर रहा है तो अब तक इसने कितना तार तैयार किया है ;

(ग) तार के सम्बन्ध में क्या भारत ग्रात्म निर्भर हो गया है ; ग्रीर

(घ) यदि नहीं तो कब तक हो जायगा ?

# to Questions LOANS TO INDUSTRIES OF MADHYA BHARAT

t\*228. SHRI KRISHNAKANT VYAS: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Central Government gave loans to certain industries of Madhya Bharat in 1953-54.

(b) if so, the amount of loan given to each industry in that State during the period; and

(c) the basis upon which these industries were selected?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a), (b) and (c). A statement is laid on the Table of the House. [See Appendix VIII, Annexure No. 57.]

### EXPENDITURE INCURRED ON POWER **GENERATION AT BHAKRA-NANGAL**

110. DR. R. P. DUBE: Will the Minister for IRRIGATION AND POWER be pleased to state:

(a) the amount spent on power at Bhakra-Nangal so far; generation and

(b) what are the respective shares of three participating Governments the of the Punjab, PEPSU and Rajasthan in the above expenditure?

tOriginal notice in Hindi as below:

मध्यभारत में उद्योगों को ऋण

\*२२८. श्री कृष्णकान्त व्यास : नया वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे किः

(क) क्या केन्द्रीय सरकार ने मध्यभारत के कुछ उद्योगों को सन् १९५३-५४ में ऋण दिए हैं ;

(ख) यदि हां तो इस अवधि में उस राज्य में प्रत्येक उद्योग को ऋण की किबनी राशि दी गई; और

(ग) किस आधार पर वे उद्योग चने JUL

THE DEPUTY MINISTER FOR IRRI-GATION AND POWER (SHHI J. S. L. HATHT) : (a) The expenditure incurred on the power portion of the Bhakra-Nangal Project up to the end of October 1954, is as follows: —

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(1) Civil works	Rs. 428*13 lakhs
(2) Electrical works	Rs. 359'79 "
Total	Rs 787-92

(b) The tentative share of the participating Governments in the above expenditure is: —

Punjab	 ., 6	52-36 per cent.
PEPSU	 2	2-42 per cent -
Rajasthan	 	15-22 per cent.

# FOREIGN EXPENDITURE FOR THE FIVE YEAR PLAN

HI. DR. R. P. DUBE: Will the Minister for PLANNING be pleased to State:

(a) the total foreign exchange expenditure incurred on the Five Year Plan during the first years of the Plan period;

(b) the estimated dollar expenditure required for the Five Year Plan; and

(c) the actual dollar expenditure incurred during the first three years of the Plan?

THE MINISTER FOR PLANNING AND IRRIGATION AND POWER (SHRI GUL-ZARILAL NANDA) : (a) It is not possible to estimate directly the total foreign exchange expenditure incurred on the Five Year Plan during the first three years as part, of the imports needed come on private account. It may be stated, however, that between the end of March 1951 and the end of March 1954 India's sterling balances declined by Rs. 131 crores and the amount of external assistance utilised was also about Rs. 131 crores.

(b) Separate estimates for the Five Year Plan have not been worked out, as the areas from which purchases of plant, equipment or materials are made have to be determined in the light of relative prices and availability; (c) No information is available.

# Advisory Committee on Irrigation and Power Projects

112. DR. R. P. DUBE: Will the Minister for PLANNING be pleased to state:

(a) whether the Advisory Committee on Irrigation and Power Projects appointed under the Planning Commission Resolution No. PC/(V)/IV/5/54, dated the 20th February 1954 has begun functioning;

(b) whether any interim report has been submitted by the Committee; and

(c) if so, what action has been taken thereon?

THE MINISTER FOR PLANNING AND IRRIGATION AND POWER (SHRI GULZARILAL NANDA): (a) Yes, Sir.

(b) and (c). The Committee is required to examine projects received from the States. It has not been asked to submit any reports as such.

# **STORES PURCHASE COMMITTEE**

113. SHRI M. VALIULLA: Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether the Stores Purchase Committee has concluded its deliberations;

(b) if the answer to part (a) above be in the affirmative, what are the recommendations of the Committee;

(c) what action Government propose to take on each of these recommendations; and

(d) how many Members of Parlia ment were consulted and how many States were visited by the Commit tee?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): (a), (b), (c) and (d). The Stores Purchase Committee has not yet concluded its deliberations.

114. SHRI M. VALIULLA: Will the Minister for WORKS, HOUSING AND be pleased to state SUPPLY what progress has so far been made in the shifting matter Government of of India offices from Delhi other to places?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): I would invite the attention of the hon. Member to the reply given by me in this House to question No. 404 asked by Shri H. C. Mathur on 19th April 1954. Since then a survey of office and residential accommodation at various stations outside Delhi has been made. No final decision has, however, been taken as yet as to whether any particular office could be moved to any particular station.

### GRANTS AND LOANS FOR DEVELOPMENT OF HANDICRAFTS, KHADI AND HANDLOOM INDUSTRY

115. SHRI M. VALIULLA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) what is the extent of grants and loans sanctioned so far during 1954-55 for each State for the deve lopment of handicrafts, khadi and handloom industry: and

(b) what amount is set apart	for
grants and loans to be advanced	for
the above purposes during the	re
maining period of 1954-55?	

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNA-MACHARI): (a) and (b). A statement is laid on the Table of the House. [See Appendix VIII, Annexure No. 58.1

#### SURVEYS OF REFUGEE COLONIES IN DELHI

116. SHRI M. VALIULLA: Will the Minister for REHABILITATION be pleased to state.

(a) whether it is a fact that Dr. V. K. R. V. Rao, Director, Delhi School of Economics carried out at the request of the Government of

to Questions India a socio-economic survey of the Rehabilitation colonies in and around Delhi;

(b) whether any report has been submitted by him;

(c) if so, what are the main recom mendations of the report; and

(d) what action Government have taken on each of his recommenda tions?

THE DEPUTY MINISTER FOR RE-HABILITATION (SHRI J. K. BHONSLE): (a) Yes

(b) Not yet.

(c) and (d). Do not arise.

### PROSPECTS OF SILK INDUSTRY

117. SHRI M. VALIULLA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Vice-Chairman of the Central Silk Board has visited all the sericulture centres in India; and

(b) if so, what are his views about the prospects of the silk industry in India?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNA-MACHARI): (a) and (b). The Central Silk Board appointed a sub-committee consisting of some experts drawn from States with the Vice-Chairman of the Board as its convener. The Sub-Committee has submitted its interim report which is under consideration.

# NON-CO-OPERATION OF THE UNITED KINGDOM AND NEW ZEALAND WITH THE UNITED NATIONS COMMISSION ON RACIAL DISCRIMINATION.

118. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Governments of the United Kingdom and New Zealand refused to co-ope with the United Nations Com rate Racial Discrimination mission on and:

(b) if so, whether the Government of India are aware of the reasons for

the non-co-operation of the above- i mentioned two Governments with, the United Nations Commission?

Written Answers

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS ANfi DEFENCE (SHRI JAWAHARLAL NEHRU): (.a) Yes.

(b) The Governments of the U.K. and New Zealand hold the view that the question of racial discrimination in South Africa is a of domestic concern. The matter establishment of the Commission and the subsequent expansion of its functions by the U.N. General Assembly were not supported by the above two Governments. They therefore refused to co-operate with the work of the Commission. In their reply to the Commission, the U.K. Government stated as follows:

"Her Majesty's Government do not recognise the validity of the Commission's action and regard the Commission itself as illegal, since its establishment was an obvious intervention in the domestic affairs of a Member State and a clear violation of Article 2(7) of the Charter. Her Majesty's Government therefore do not propose to provide the Commission with information or assistance."

### OFFICERS EMPLOYED IN THE C.W. & P.C.

119. SHRI S. N. DWIVEDY: Will the Minister for IRRIGATION AND POWER be pleased to state:

(a) the number of officers of the Central Water and Power '/.o-nmis-sicm who are drawing more than Rs. 1,500 per month;

(b) how many of them are on deputation from the States; and

(c) what are the amounts of extra allowances and special pay paid to them annually?

THE DEPUTY MINISTER FOR IRRI-GATION AND POWER (SHRI J. S. L. HATHI): (a) Eighteen.

(b) Seven.

(c) Two officers are drawing Rs. 250 each and one Rs. 200 p.m. as special pay.

# MESSAGE OF GOODWILL FROM THE GRAND NATIONAL ASSEMBLY OF TURKEY

MR. CHAIRMAN: I have pleasure in reading to the House the following extract from a letter received from the President of the Grand National Assembly of Turkey by the Speaker of the Lok Sabha;

"It is a pleasant duty for me to assure Your Excellency that the goodwill of the Indian Parliament as conveyed by Your Excellency is fully reciprocated in the Grand National Assembly of Turkey, and to request you to be so good as to convey, in return, the best wishes of our Assembly to your Parliament."

### PRIVILEGE OF THE HOUSE

MR. CHAIRMAN: On the question of privilege, which has been agitating us for some time, I have received a letter from the Speaker, enclosing a statement by Mr. N. C. Chatterjee. It reads thus:

"Since the question of privilege has been raised and the procedure has now been settled may I request you to inform the Chairman that I did not intend any disrespect to the Rajya Sabha or the Members thereof? But if a wrong impression has been conveyed, I am sorry for it."

I think that, in view of this, we may treat the matter as closed.

# LEAVE OF ABSENCE TO MEMBERS

1. SHRI K. S. HEGDE

2. Shri V. G. Gopal

MR. CHAIRMAN: I have received from Mr. Hegde this letter:

"I am serving as an alternate delegate to the United Nations, representing the Government of India. The meetings of the United Nations General Assembly and the Committees thereof are likely to be, extended up to the third week of December, 1954. Hence, I am unable to attend this session of the Parliament.

Leave of Absence

I should be grateful if you would request the House to grant me leave of absence for this session under the circumstances aforesaid."

Is it the pleasure of the House that permission be granted to Mr. K. S. Hegde for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted. I have received the following letter from Mr. V. G. Gopal:

"Since Shrimati Gopal is not keeping well, I regret that I will not be able to attend the current session of the Rajya Sabha.

I request you. ^please excuse my absence and grant me leave for the same."

Is it the pleasure of the House that permission be granted to Mr. V. G. Gopal for remaining absent from all meetings of the House during the current session?

(JVo hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent granted.

# PAPERS LAID ON THE TABLE

NOTIFICATION PUBLISHING FURTHER AMENDMENT TO THE CINEMATOGRAPH (CENSORSHIP) RULES, 1951.

STATISTICAL INFORMATION RE WORKING OF THE PREVENTIVE DETENTITION ACT, 1950

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR INFORMATION AND BROADCASTING (SHRI G. RAJAGOPALAN): Sir, I lay on the Table, under sub-section (3) of section 8 of the Cinematograph Act, 1952, a copy of the Ministry of Information and Broadcasting Notification S.R.O. No. 3474, dated the 17th November 1954, publishing further amendment to the Cinematograph (Censorship) Rules, 1951. [Placed in the Library. See No. S-460/54.1

to Members

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): Sir, on behalf of Dr. Katju, I beg to lay on the Table statistical information in the form of statements regarding the working of the Preventive Detention Act, 1950, during the period 30th September 1953 to 30th September 1954. [Placed in Library. See No S-465/54.]

# THE HINDU MARRIAGE AND DIVORCE BILL, 1952—continued.

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): Mr. Chairman, yesterday I was dealing with how China had solved the problem of introducing social legislation for her minorities, and I said, that she had, while giving liberty to the Chinese minorities to bring in legislation themselves gradually, thought out a method by which education would be entirely controlled by the State, and started five institutions for the training of teachers for minorities, each of them making provision for something like 3,000 teachers; that is to say, 15,000 teachers, out of whom at least 5,000 would be coming out every year to give education on a national pattern, where, incidentally, religion would be put in the background. This would automatically solve the problem. China, though Republican, is dictatorial and can do things in this manner, whereas we are a democratic country and we expect our minorities to come up themselves with legislation. Here, I would say one word more to my Muslim brethren who feel touchy about the legislature touching even with a pair of tongs, I should say, anything connected with their social customs which, I they say, are closely associated with their religion.

[Dr. Shrimati Seeta Parmanand.] (.THE VICE-CHAIRMAN (SHRIMATI PAR-VATHI KRISHNAN) in the Chair.]

I would request them to follow the example of Turkey, to take a trip to Turkey for about six months, and see how in the changing conditions of the world today we have to divorce social matters from religious matters.

I come now to the objection from an important section of the Hindu society, viz., the Hindu Mahasabhaites, the Jan Sangh people and others who, on orthodox grounds, object to any interference with the Hindu social life by legislation until all the communities are brought under a common legislation, until the whole country has a civil code, and who say that no legislation should touch the Hindu sacramental marriage. I would like to ask these people whether they are the only custodians of the Hindu religion. Why do they think that they alone 12 NOON have the monopoly of looking to the interests of the Hindu society? After all, all Members of this House, Members who are for this type of change, women, particularly of this House, Members who are for this type of change, women, particularly of the wellknown all-India organizations like the All-India Women's Organisation, women of experience and ability, women who always given their time have for bringing in measures for the all-round betterment of their sisters, are equally interested in safeguarding the nature of Hindu society. It is said that in order to gain their ends they have-not finding any other support- brought out these two pamphlets a few days ago in order to show the nature of objection to and ir order to show the evil divorce effects of divorce, they have printed in this little pamphlet all scurrilous things against western society. I think it is a very mean thing to resort to these ways. After all, if somebody else from outside or somebody who was against Hindu society wanted to do the type of gutter searching work as Miss Mayo did, I am sure he will be

able to bring out a similar pamphlet. I need not remind the House, as it would change the level of the debate, of the dirty books that are easily available at our Railway platforms and our ancient books like *Kama Shastra* and some other *sutras*. But there are books of that type which do not do any credit to the Hindu society also in this matter. So it is no use.....

SHRI H. P. SAKSENA (Uttar Pradesh) : They are books of education regarding sex.

DR. SHRIMATI SEETA PARMANAND: It depends on what use is made of them. They may have been books of education but the use they are put to today by people who want to make money by misguiding the younger generation is the point at present under consideration. I would ask the House to note that the fanciful arguments that people of this type of thinking are putting forward are equally strange. One argument I mentioned was about the way in which the Muslims would gain advantage over Hindus over polygamy. I will not go into that but they also say that a man would change his religion if he wants to marry more wives than one, if monogamy were to be enforced. Madam, I would ask these people whether women, in order to avoid a polygamous marriage or in order to curtail the polygamous right of the person before the Special Mar riage Act was passed in 1872, ever took advantage of this change of religion and became Christians or.....

KAZI KARIMUDDIN (Madhya Pradesh) : They belonged to no religion.

DR. SHRIMATI SEETA PARMANAND: At that time they belonged to no religion but they did not change their religion in order to get advantage of this. I would also point out that if I were to be a staunch Hindu, I would rather not have such bogus Hindus in the Hindu fold and would be ashamed of their belonging to the Hindu religion who, on the slightest excuse, were prepared to change their religion in order to take advantage of the polygamous law of another religion. There is an-

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ather very strange thing . that these people In order to make out a case against the Bill, have been doing. While the Bills are sent for eliciting public opinion, they usually keep quiet but when the Bill is before the House, they go on holding meetings and send petitions. I would ask them, if they have real interest in what they are doing, why they have woken up at the eleventh hour to raise these objections, because I think they are well aware that the verv society in general, which is realistic, knows that the concept of Hindu religion is not actually being practised in life and so their attention would not be held by these people for a long time. So when the Bills are sent for public opinion, you would find there are hardly any opinions sent but later these people attend huge meetings and then send out petitions. I would request these protagonists of Hindu culture and Hindu religion rather than devote their attention to these things particularly rather than wanting to stop these which would infringe the rights of women, which would infringe the freedom and rights of equality given to women, to look after the resurrection of Hindu religion and putting it on a high pedestal, by looking to the resurrection and renovation of our dilapidated temples, by seeing that the temples are in such a condition that people go and worship regularly and by seeing that in places, even as sacrosanct and as highly revered by the Hindu society as the Badrinath temple and the Kasi Viswanath temple, regular daily discourses are held in the morning and evening where people could attend the sermons-I don't mean more recitation or incantation of mantras of Bhagwad Gita but I do mean those discourses which would explain the real tenets of Hindu religion-are given there. I have said once before that the Hindu temples and places of worship of the Hindu society-the majority of them are in the worst possible condition in our The Gurudwaras of the Sikhs and country. the mosques of the Muslims as well as the churches of the Christians are in far better condition and have a pleasanter

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appearance if you were to go and see them. We have to admit that. Does this do credit to our real interest for preserving our Hindu culture and raising the status of our religion?

Having dealt with these objections, I don't think it is necessary to go into further details over the objections raised by the orthodox sections of the society. I would like to deal with some fears entertained by women because the question would be again and again asked by some Members here, as they perhaps do not know the facts, whether we are sure, when we are asking for these measures to be passed, of the support of our sisters. Madam, women's objections yesterday I classed as mostly uninformed and sentimental and I have found by speaking at women's meetings and gatherings that if things are clearly explained to women, they are all for this measure being passed which, they understand, is not an enforcing measure but a measure to give relief only to such sisters as have been unfortunately married. It is said that

# मूढ़ः पर प्रत्यय नेय बुद्धिः

"Moodha" is usually put in Sanskrit as equivalent to mugdha and mugdha is the name given to "woman" who is silent mute, *i.e.*, not well-informed, but I would like to blame my brethren for having reduced our sisters to such a stage, by leaving them backward educationally so that they have become really.

# मुढः पर प्रत्यय नेय बुद्धिः ।

They have not the means to find out by study. I am not generalising. I am talking only of those people, who, being ill-informed, are taking object-tions. Let me not be misunderstood They are raising these objections because the people who explain things to them would at meetings ask them 'Do you want divorce?'

Naturally, they fear whether they have just then to say whether they would have divorce and whether they would have to abide by it! If the

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[Dr. Shrimati Seeta Parmanand.] matter were to be properly explained to them with all its implications, then they would certainly see the real meaning of the provision for divorce. Today, even women have not remained so backward as not to be able to underhand if things are put to them, not in an interested but fair manner. They have also to be told by their menfolk- but how can men tell them succession, that they will be entitled to property as daughters and wives, that they may get a full share of the property also. They have to be told of the various results of the changed economic circumstances, how many of them are holding jobs now and how many more of them may have to take up jobs. And then they will realise that the pitiable things depicted as resulting from divorce are not facts but all fiction. After all, the women who have been here,-I am talking of Delhi-they do not mean the whole of India. After all, divorce is already granted in some parts of the land, in States like Bombay and Baroda, and women have to be told that there have not been such serious calamities in those States where divorce is already made available to those who need it. After all, these woman have to be told that divorce is only the natural corollary of monogamy which, of course, they want. These 60,000 women who have been going and seeing Members of Parliament from house to house-I mean their representatives-should be told the rtui position. I am told they have signed a memorandum against divorce. But they have to be told the real position.

These women, I am happy to see, are in lavour of changing the Hindu law. They do not say, "Don't touch the Hindu law". They have said that they want monogamy. They have also said that they want separation. What they say they do not want is divorce. So the question is only one of explaining things to them correctly. I would I thank the sponsors of these meetings, ' who collected so many signatures for / making it clear to the House that I

women are in favour of this Bill on the whole, that they are in favour of Parliament making changes in the Hindu Code. The only thing which, for want of information, they seem to be up against is the provision for divorce being introduced. These ladies have to be told of the great care that the drafters of the Hindu Code Bill have taken in providing one or two "cooling chambers" as I would term them, before allowing anybody to proceed towards divorce. I am going to suggest it, and I hope the House will agree to it as a special concession, that divorce should be made available only for a period of 10 years. In that case all these fears would go. It may look a very drastic suggestion.

SHRI S. MAHANTY (Orissa): Are women Scheduled Tribes?

SHRI H. C. MATHUR (Rajasthan): Is the hon. Member serious?

DR. SHRIMATI SEETA PARMANAND: I am sure Mr. Mathur will now question it.

SHRI H. C. MATHUR: No, no, not so far as I am concerned.

DR. SHRIMATI SEETA PARMANAND; I am calling these provisions "cooling chambers". Also, instead of the term "restitution of conjugal rights" I would suggest the use of the words "conciliation of conjugal differences", and this has been done in other countries, in western countries like the United States of America where they are adopting such devices. This has been done in China. The term "restitution of conjugal rights" sounds barbarous enough. If you were to call it "conciliation of conjugal differences" that would provide a sort of "cooling chamber". Also, we have said: "No divorce until three years after the marriage, that is to say, until the parties have had some time to adjust themselves". That would provide against anybody in a precipitate manner proceeding, in the first flush of disagreement, to a court.

Secondly, there is "separation" before taking up divorce. That also

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would be a cooling chamber. And, Madam, if, after all these things, the people do not feel happy, and if they cannot get on happily together, then it would be absolutely an insult to human dignity and an insult to women's freedom to force the couple to live together. I would not say of women only, but even of men.

# SHRI H. C. MATHUR: Thank you.

SEETA PARMA-Dr Shrimati NAND: And I would advise my sisters not to forget human nature. They have advised separation. They have in their appeal said that if there is separation, the chances of conciliation and of the marriage not breaking up for good are immense. But, Madam, if as a result of the separation, because of the people not having any liking for each other, of their not caring for each other, they resort to immorality, what kind of an asset would that be to Hindu religion and to Hindu society? What kind of a home will that particular home be? What effect will it have on the children? These are the points they have to consider. One does not decide these things only on One has to take into conhearing. sideration the practical aspects of all these things. Instead of now raising all these fears, they should put confidence in the women's old organisations and in women who have been for a very much longer time in the field of social reform and have devoted their thought to these matters. They should see to the education of their children, particularly at home and also in the schools, and they should see that some love for love for Hindu religion and some traditions are developed in the younger Having generation. liquidated all responsibility people of our generation now are blaming the younger generation for asking for these reforms and also for having come to a stage where these reforms have become a necessity. They have also to be realistic and they should see what is happening in the world around us. The world has come into such close contacts, by these scientific inventions, by television, by radio, the cinema and

cheap and easy literature and journalism and as a result of wider education that it is impossible to keep our younger generation and the people for whom we are making this legislation uninfluenced.

Economic conditions to which we have been driven and which we have accepted as a matter of course also make it necessary to change the existing laws, laws which are not very conducive to peace at home. Men and women have to work together in all spheres of life, especially in offices. In some of the offices in Bombay particularly and in other advanced States where women's education has advanced so much, you would find, if not more women than men, at least half and half of women and men working. Is it humanly possible always to prevent some kind of emotional entanglement from resulting? And if it does result, is it desirable in the interest of the people as also in the interest of the children that such disharmonious relations which perhaps may result from their desire to take a new step should be allowed to continue?

Then we come naturally to the question of the effect of divorce on the children and the most Important question that is being posed today in American magazines is whether the effect of a broken home is more dangerous to children than effect of a disharmonious house or it is the other way round. It is, of course, a matter of opinion.

But I would certainly say that the effect of a broken home is less Injurious than that of a disharmonious home. Children are of a very receptive mind and the scenes that they may see of neglect and quarrel between the parents and the neglect of the parents that follows as a result of the discord or lack of harmony in the home are bound to leave their marks on the children and it has been noticed that children of such homes usually become quarrelsome, I would then like to tell my sisters that it is not right to judge whether divorce is

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[Dr. Shrimati Seeta Parmanand.] necessary in certain cases or not from the examples of oneself, one's happy position or on the example of one's relations. That would be too lopsided an argument in matters of public importance; nor should any one bring in legislation or give that colour to legislation which will only influence or help a particular group though that kind of tendency sometimes is seen in legislation pertaining not only to these social matters but in other business matters also. Some of our sisters have been even arguing that if a woman is good, she must be able to keep her husband: on the face of it, every fairminded person will see how limited the vision of such people is. This is a very common argument advanced by women who have been fortunately happily married and who happen to hold some position of importance in society. It takes two people to make a marriage happy and it is a truism to say that. These people have to realise that it is not only the woman, howsoever good she may be, who can make marriage happy that the man has also to play his part. So, Madam, such arguments by people holding such important positions are misleading the innocent sisters which has resulted in the bogey of opposition that has come from my sister and I am very sorry to say that.

After this, I would like to take you to the history of divorce in other countries and I would like to say that we are trying to do here today what has been going on in other countries for the past 75 years, what the Christians were agitated over in about 1875 or so the Hindus are doing today. Perhaps the Muslims will do it tomorrow.

KAZI KARIMUDDIN: There is already divorce among Muslims.

DR. SHRIMATI SEETA PARMANAND: The man has the right but the woman can only separate.

KAZI KARIMUDDIN: That is incorrect. Even woman has the right.

DR. SHRIMATI SEETA PARMA- I NAND: It does not solve the problem unless women also are given the right.

KAZI KARIMUDDIN: Muslim women get that right.

DR. SHRIMATI SEETA PARMANAND: 1 would not like to enter into a personal discussion but would be very glad to have a discussion on this matter with the hon. Member outside the House if he chooses to do so.

It is wrong to think that divorce is going to bring calamity in the society because it is equally wrong to think that happy marriages will go as under. The happily married will not even remember that there is such a thing as divorce available. The idea of divorce comes into the mind only when there is some cause for disharmony or disagreement. It may be argued that the very fact that an escape is possible will make the parties think of divorce; on the other hand you have to think that if an escape is not possible, the differences between the parties will become more accentuated.

THE VICE-CHAIRMAN (SHRIMATI PARVATHI KRISHNAN) : Dr. Parmanand, I would request you to be as brief as possible. I have before me a list of 24 speakers. As you have already spoken for nearly an hour, I would request you to close your speech.

DR. SHRIMATI SEETA PARMANAND: Madam, perhaps you were not here yesterday; I took fifteen minutes and am speaking today for about 20 minutes.

THE VICE-CHAIRMAN (SHRIMATI PARVATHI KRISHNAN) : You had 20 minutes yesterday. I have got the record here.

DR. SHRIMATI SEETA PARMANAND: It is wrong also to think that divorce will be freely resorted to by our sisters. The example of the Widow Remarriage Act is there and in spite of facility of widows to be 1147 Hindu Marriage and

remarried being there the hold of tradition on our women is such that only very few people have made use of the provisions and so even if the divorce law is passed, only very few people will make use of it. I think divorce, instead of making the parties think of the facilities available, would act, if anything, as a deterrent and a kind of control. Men who have so far had the right to polygamy will now have to observe monogamy and they will think twice before treating a wife in a way as to make her think of divorce.

I would like to give the House a bit of information about conditions in China. Our sisters think that our women, being ignorant and illiterate, would be harassed as a result of divorce being granted. The harassment can come in two or three ways. Firstly, it may be said that these women may not be in a position to take advantage of the legal facilities available or to go to a pleader, etc., to put up their case before him. To get over all these difficulties, they have introduced what are known as People's Courts in China to decide divorce cases.

SHRI J. S. BISHT (Uttar Pradesh): What are these People's Courts?

DK. SHRIMATI SEETA PARMA-NAND: Social legislation is implemented through these. They call everything "People's" *e.g.*, People's Republic of China. That is the terminology. They have established, for social legislation, a court where there are one man and two women. They have done away with all pleaders.

SHRI J. S. BISHT: Done away with the rule of law altogether?

DR. SHRIMATI SEETA PARMA-NAND: No, I would not say that. What is being done is that in social legislation, complicated issues which will harass the illiterate parties have been done away with.

SHRI H. P. SAKSENA: Like this controversial measure? DR. SHRIMATI SEETA PARMA-NAND: They have enabled the people to put facts only and not to resort to the subterfuge, the intricacies of law and the cunning practice of manipulating the law in order to seek loopholes. The hon. the Commerce Minister will appreciate it as in business circles these people seek to do such things.

SHRI D. P. KARMARKAR: i appreciate this.

DR. SHRIMATI SEETA PARMA-NAND: They do not allow these things to happen in social legislation. They do not allow the pleaders to appear in these cases and the parties do not find it necessary even to bring witnesses. I attended a divorce court in Peking and there even the village girl who was married' to a post-graduate law student was able to put her case frankly, in a straight forward manner and better than her husband who was trying to hide certain things.

So, Madam, credence and preference is given to honesty and I would like incidentally to tell the House that as 4 result of this liberty and freedom given to women, there has been such a fund of enthusiasm, of latent energy released which has been responsible for creating a new atmosphere in China. This has brought about all the changes that you see talked about and printed in the newspapers about, the rapid progress of China

Women who in the past have been treated in a feudalistic manner and suppressed and oppressed and who had to submit to all kinds of oppressive laws, realise how under the new regime they have been given equality with man not only in letter but actually in practice. I would therefore, Madam, tell those people who want to oppose divorce or who entertain *any* fears about divorce to take three or four steps. Establish free legal aid societies—if they *so* much care for their sisters that they should not be oppressed—explain this law to them and establish non-official reconciliation clinics as they are trying to do [Dr. Shrimati Seeta Parmanand.] in America today. After seeing the rise in the number of divorce cases in America, today the cases are brought by social workers first to reconciliation clinics and as a result of that nearly 40 to 45 per cent, of the cases, Which would otherwise have gone to divorce courts, are being withdrawn. So if we devote all our energy, which we are devoting at present to agitating the minds of people by starting this kind of opposition to a subject like this, to organizing legal arid societies for women and doing these other things I think it would be a better help to them and then it will be appreciated by their sisters.

With regard to the signatures published, I would like to utter here a word of caution because these might be utilised, if nothing is said about them, later on in a way which should not be. After all. Madam, what are signatures? We do not want to have battles of signatures put up in the House, somebody saying 20,000 signatures have been put, another person saying we have collected 60,000. Somebody will have to go and then collect 80,000. They have their value no doubt, because they serve to educate the public perhaps one way or the other-it depends on the people who educate them-but they should not be taken as proof positive here. If we were to follow that line of argument, then the signatures of all the women above the age of majority in the country will have to be taken. What are even a hundred thousand signatures, considering the number of women who would be affected? So, while appreciating or while I do not want to deprecate the efforts of those who have taken the trouble of winning support for the appeals, while not quite appreciating the efforts or the misguided efforts of those who have not explained the issues properly to the people. I would like tc remind the House that that should be hardly the criterion that should be used. I would like again here to emphasise that if the Succession Bill had been introduced and passed in this House and if the

cart had not been put before the horse, the whole thing would have been so mjch simplified Also not much time of the House would have been taken, and these doubts would have been set at rest.

Lastly, speaking on divorce as such, I would like to say and remind the House that for the emancipation of women and for the improvement in the economic position of women and in the change of their status and their rights as free citizens of India and the freedom which they must enjoy, it will be absolutely wrong to withhold these privileges which not only this Bill but the Hindu Succession Bill should grant. And I would like to remind my friends on this side that when we are so anxious to mention the name of Gandhiji for showing how he would have looked upon a thing, I would like to mention here and say that Gandhiji would have been not only willing to bless this Bill but would have himself agitated for this and such other measures to be passed much earlier. I would like to remind the House that the Congress Party as such is pledged to passing this Bill. I would also like to remind the Hindusabhaites that, as during the last Parliament they questioned the right of the Parliament to proceed with the Bill because they had not obtained the mandate from the country, they cannot take that objection now because they have now got the mandate.

And now I will briefly touch upon some of the clauses of this Bill. To begin with I would proceed with the ......

SHRI J. S. BISHT: May I rise on a point of order? I think time should be equally rationed out. May we know how many speakers there are and how many hours are going to be allotted? We do not know how many hours have been allotted. If time is rationed out among the different speakers we shall have no objection

THE VICE-CHAIRMAN (SHRIMATJ PARVATHI KRISHNAN): There is a list of 24 speakers and I have already appealed to the good sense and the good will of Dr. Seeta Parmanand in view of the importance of the Bill to allow others also to have some say or some opportunity to speak on this Bill and I am sure she will concede that point.

SHRI K. B. LALL (Bihar): It is better to ask Dr. Seeta Parmanand that she should not be so long in her speech when there are others to speak, and thus retard the quick passage of the Bill.

THE VICE-CHAIRMAN (SHRIMATI PARVATHI KRISHNAN): These interruptions are really retarding, retarding her and also the quick passage of the measure.

DR. SHRIMATI SEETA PARMANAND: Madam. I have heard these objections and I really feel that I would put a question to them to ask whether they have raised these objections when other Bills were there on the floor of the House and whether they remember how time had been given, for instance, an hour and a half to Dr. Ambedkar on a former occasion. I cannot understand why they have been urging us to speak for only ten minutes on an important Bill like this, which affects all women. I hope you will give a woman full chance which she should have, even three times the time given to any man. Then, Madam, may I ask you also to notice the number of women in the House and the number of men in the House and as such will you kindly give sufficient time to the former to present the women's point of view?

THE VICE-CHAIRMAN (SHRIMATI PARVATHI KRISHNAN) : Dr. Parmanand, do you think this is relevant? It is not relevant at all. You are inviting these interruptions by such observations.

DR. SHRIMATI SEETA PARMA NAND: It is a very important point I am submitting, as far as the pre sent Bill is concerned. Are there many women speakers who havi given their names? 88RSD

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THE VICE-CHAIRMAN (SHRIMATI PARVATHI KRISHNAN): There are a number of women also who are to speak.

DR. SHRIMATI SEETA PARMANAND: It cannot be compared with the number of men. if I may submit it again.

Now, if I may be allowed to do so, I would like to point out that it was rather an unhappy coincidence that the Bill should have been styled the 'Hindu Marriage and Divorce Bill'. If anything, it has hurt the sentiments of people. After all, the Special Marriage Act was not call'ed the Special Marriage and Divorce Bill. There was no need to give that title. Perhaps for this reason, for putting the word 'divorce' in this Bill, people have been put up against this Bill unnecessarily, because it is inauspicious to think of marriage and divorce together, particularly in Hindu society, which is not used to the idea of divorce. Perhaps I hope one day when all the communities have divorce laws on par, an entire divorce Bill, the Indian Divorce Bill, will be passed as a general law inserting therein perhaps provisos that such and such provisions do not apply to certain communities.

Then, I would like that in the Definitions, I mean, in clause 3(g) (iv), the portion "if the are brother and sister" should be two dropped. It is a very strange thing to put in a Hindu Marriage and Divorce Bill, especially when the clause eliminating sapinda relations is there and even in Christian and other societies the idea of marriage between brother and sister is never contemplated. So, to put specifically the words "if the two are brother and sister" was not at all necessary and it is rather obnoxious, if I may use that word. I can understand the latter portion, things like uncle and niece or children of brother and sister, because certain communities in the south recognise these marriages, but I certainly do not think

[Dr. Shrimati Seeta Parmanand.] that Government and the Select Committee should have allowed this addition of brother and sister, which is taken from the Special Marriage Bill- but that law is applicable to all sections of the society, all citizens of the country.

Then I would like to suggest that it would not be right just now to raise the age to 16. In the rural areas, as was pointed<sup>1</sup> out yesterday by several speakers, people have not advanced to that stage of being able to look after their daughters in the house up to the age of 16. 15 is advanced enough. When we were considering the question of age in the Special Marriage Bill it was thought that when this Bill came up it would not be advanced as much as under that Bill.

With regard to guardianships- clause 6-I would like to point out that when there is a proviso that when the girl is staying with any relative like brother or uncle, it should also have been put that if she happens to stay with her sister or even if her uncle is not necessarily paternal or maternal, or if she is staying with her aunt, they should be considered as guardians. The question is not that of legal responsibility or of maintaining that girl. After all, even the paternal uncle may not necessarily be paying for her keep up because she may have property belonging to her. It is a question in our society of paying respect to elders and it would look very wrong if, for instance, a girl who is staying with her sister were just to walk out of the house and decide to marry someone even against her wish. If anything would be breaking the discipline in a Hindu home, that in my opinion would be breaking the discipline.

About clause 7, I would like that In addition to ceremonies, registration should also be recognised as one of

the forms of marriage. It may be accompanied by a horn as has been rightly pointed out in one of the Minutes of Dissent, I think, by Mr. Tankha. This will enable people who do not want to incur heavy expenditure to have marriages performed in a very inexpensive manner.

Clause 8 refers to States adopting this legislation. It leaves a loophole for people to have marriages in States which do not adopt this legislation or any of the clauses about registration. The word used in clause 8 should be 'shall' and not 'may'; otherwise it would be difficult to prove marriages. So I would suggest instead of leaving it to the option of the State to register marriages, they should be compelled to do so, by using the word 'shall' in that clause.

About restitution of conjugal rights, I have already said that as it has been considered a barbarous custom or provision, it should be changed to reconciliation of conjugal differences. And I would point out here that in a later clause, clause 23 (2) it has been provided that before proceeding to grant any relief under this Act, it shall be the duty of the court in the first instance, in every case where it is possible so to do consistently with the nature and circumstances of the case, to make endeavour to bring about a every reconciliation between the parties. Mark the word 'reconciliation'. It is already provided for and there would be nothing wrong in making the change here in this clause also.

With regard to divorce, as I have already pointed out, in view of the fact that men have enjoyed these rights of polygamy for centuries and inflicted so much injustice and cruelty on women, it would not be asking too much if we were to ask for a provision by which except in cases of incurable diseases the right of divorce were to be given only to women for a period of ten years. It does not mean that women are asking for special privileges when they are claiming all these equalities. After

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all, even under the Constitution the tribal people have been given certain tribal privileges and they have been given ten years' time to come up with the rest of the country and on a par with that it would not be wrong to give the right of divorce only to women.

Then, about clause 22 I would like to suggest that the proceedings should be compulsorily in *camera*.

With regard to alimony, again I would like to say that women have not had the right of property for a long time. They have had to submit to the indignity of dowry being paid to make up or to compensate for whatever defects there might have been. So alimony also should not be made payable by women. The provision which the Select Committee has put in that women should pay | alimony should be deleted. We are all for having equal rights but that will come in course of time. It would also look more chivalrous. It is said that the days of chivalry are gone; they have not gone yet; they are going. When we have absolute equality, it can easily go.

With regard to custody of children clause 26—it is left to the court to decide taking all the circumstances into consideration. I want to point j out that it should be the mother; even Nature gives the custody of the child to the mother and as such the right of the mother to have the custody of the child should be put in so many words here. That would be giving her the proper place.

I would not like to say anything further. I know I have tried the patience of hon. Members. I am not able to understand why they should be impatient; herhaps my brethren do not want that any point should be clarified so that they can take objections. I do not know what their reason is but I am very sorry, Madam, that you should not have wanted me to go on. But I am sure you are here not as a representative

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of women but as the Chair and perhaps you have to take into consideration the wishes of the House and but for that I am sure you would have wished otherwise. Thank you, Madam.

SHRI H. N. KUNZRU (Uttar Pradesh): Madam, the question of the reform of the Hindu Law has been under consideration for nearly 14 years. All aspects of the question have been considered and Hindu opinion has been fully consulted. Seldom could any measure have been scrutinised more carefully than the proposals made for bringing the Hindu Law in accord with the times that wt are living in. I hope therefore that this Bill will not merely be approved of by progressive opinion but will, if its provisions are honestly explained, be accepted by the general body ot those to whom it applies.

# [MR. DEPUTY CHAIRMAN in the Chair.]

Sir, the Select Committee has improved upon the Bill in several respects. Nevertheless, there are certain points that call for comment. The most important of the points that I have in mind refers to the application of the provisions contained in this Bill. Clause 2 makes it clear that this Act will apply to Hindus, Buddhists, Jains or Sikhs by religion. Nevertheless, clause 29(2) lays down that nothing contained in this Act shall be deemed to affect any right recognised by custom or conferred by any special enactment to obtain the dissolution of a Hindu marriage, whether solemnized before or after the commencement of this Act. This seems to me to be an extraordinary position. I turn to the minutes of the meetings of the Select Committee in order to find out why the Select Committee had kept alive certain measures relative to the dissolution of marriages that were passed when an all-India law was not in force on this subject. I know that there are at least two States in which such laws have been passed, namely,

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LShri H. N. Kunzrujl Bombay and Madras The minutes of the Select Committee, however, throw no light on this point. All that is stated there is that clause 21 was passed without any change. The minutes do not even disclose whether there was any discussion on this clause in the Committee. Apparently, the clause was passed without anv discussion. It is, therefore, necessary for us to pay careful consideration to the situation that has been created by clause 29(2). In so far as custom has been saved, one can understand the justification for it The customs in different States are due to the different conditions prevailing there, the sentiments of the people and so on and their continuance may not, therefore, be regarded as discriminatory. But when the laws passed by the Bombay and Madras States on this subject are the same, the question arises as to whether this is discrimination or not. Article 14 of the Constitution down; "The State shall not deny to lavs any person equality before the law or the equal protection of the laws within the territory of India." The question that we have to consider is whether the saving of the Bombay and Madras laws relating to the dissolution of marriage is repugnant to article 14 of the Constitution or not. This matter was previously considered several times and it was never suggested that the laws relating to the dissolution of marriage in any State should be continued after an all-India law had been passed. Some explanation was, therefore, needed in the report of the Select Committee for the view taken by it, as it seems to me, for the first time. But in the absence of any justification provided for this in the report of the Select Committee, we have to consider the question in the light of such knowledge as we have.

The first question that arises is whether the people of Bombay and Madras have the option, when presenting petitions for divorce, to ask for the application of the all-India law

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or of their State larws. This fact itself seems to me to be discriminatory. Other States may not have passed any law on this subject, but is the continuance of the laws passed, continuance of the laws prevailing in such States as have passed them, in conformity with article 14 of the Constitution? Unless it can be shown that there are special conditions in the States of Bombay and Madras, which require that they should be differently treated from the other States, I think, it cannot be said that the provision made in clause 29(2) is not contrary to article 14. The observance of customs can be defended on the ground that I have mentioned; but the continuance of the rights conferred by laws passed by Bombay and Madras seems to me to be totally unjustified.

Now, Sir, apart from the fact that the citizens of Bombay and Madras appear to have the right to claim whether the all-India law should be applied to them or their State laws, there are other considerations also which show that the continuance of the laws that I have referred to is not merely undesirable but is contrary to Constitution. One of the the grounds .....

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR) : If my hon. friend is on the point of the repeal of those Acts, giving this Act the whole way, I should like to inform him, so that it might help him to know, that so far as we in the Government are concerned, if any amend ment is brought before this House for the repeal of those Acts, we are prepared to accept it.

SHRI H. N. KUNZRU: I am very glad to know that. It will not, therefore, be necessary for me to argue this point at length. I shall, therefore, not refer to the points that I wanted to bring to the notice of the House.

But there is still one other matter which, I think, ought to be brought to the notice of the House and that is contained in clause 11 of the Bill.

Sub-clause (1) of clause 11 states as follows: ---

"(1) Any marriage solemnized before the commencement of this Act shall be null and void and may, on *a* petition presented by either party thereto, be so declared by a decree of nullity if,—

(a) a former husband or wife of either party was living at the time of such marriage; or

(b) the parties at the time of such marriage were within the

degrees of prohibited relationship.

Provided that no such marriage shall be, or shall be declared to be, null and void if the marriage was valid under any law, custom or usage in force at the time of such marriage."

Now, Sir, there are two things that I should like to bring to the notice of the House in this connection. One is that the proviso is obviously meant to save the Madras and the Bombay Acts. But, apart from that, it is clear from paragraph (a) of subclause (1) that it is only the second wife or the second husband who has been given the right to ask for a declaration of nullity of her or his marriage.

MR. DEPUTY CHAIRMAN: I think you may continue in the afternoon, Dr. Kunzru.

SHRI H. N. KUNZRU: All right.

*Mr.* DEPUTY CHAIRMAN: The House stands adjourned till 3-30 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock. MR. DEPUTY CHAIRMAN in the Chair.

SHRI H. N. KUNZRU: Mr. Deputy Chairman, when the Sabha adjourned,

I was dealing with clause 11 of the Bill. I pointed out that the acceptance of an amendment by Governs 3nt with regard to the discontinuance of the Bombay and Madras Acts to which I had referred earlier would still leave us with clause 1) which needed careful consideration. I read out sub-clause (1) of clause 11 and was drawing the attention of the House to the proviso when the House adjourned. In order to make my argument clear to the House, I shall read out the proviso which runs as follows:

"Provided that no such marriage shall be, or shall be declared to be, null and void if the marriage was valid under any law, custom or usage in force at the time of su:'h marriage."

The object of this proviso seems to be to a\*] low a petition to be presented by either party for a declaration of nullity of the marriage only in Bombay and Madras. The language, however, is not quite clear to me. It is said that a petition may be presented provided that no such marriage shall be, or shall be declared to be, null and void if the marriage was valid under any law, custom or usage in force at the time of such marriage. The Bombay and Madras laws deal not merely with marriages taking place after the commencement of those Acts but also with marriages that have taken place earlier. It is obvious that, so far as marriages that took place after the Acts were concerned, they were illegal and no remedy is needed in that case. It is only in the case of marriages solemnised before the commencement of "those Acts that relief might be needed, but the language that I have read out shows that it will have to be proved that the marriages, when solemnised, were not illegal. Obviously, those marriages were not illegal at the time they were solemnised under the Acts I have referred to. If, however, I am wrong in this interpretation and the proviso falls to the ground when the Government accepts an amendment for the purpose

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#### [Shri H. N. Kunzru.J

of discontinuing the Madras and Bombay laws relating to the dissolution of marriages.....

SHRI J. S. BISHT: In that case. what will happen to the marriages solemnized under the ordinary Hindu Law?

SHRI H. N. KUNZRU: That is what I am going to deal with now. Even then the position will be unsatisfactory. Clause 11 would apply not, merely to certain States but to the whole of India. The right of presenting a petition for a declaration of nullity of marriage would be conferred only on the second wife, for the language of paragraph (a) of subclause (ll is "a former husband or wife of either party was living at the time of such marriage". Now, it Is quite possible that in certain cases the second wife might have been induced . to agree to her marriage on account of her being deceived by the person who married her, but in the majority of cases, it is well known that the second wife is the favourite wife. If therefore, anybody needs relief, it is the first wife, but the language of paragraph (a) of sub-clause (1) gives relief only to the second wife and not to the first wife who needs it more. Government must make up their mind as to what they want to do. If they want to take into account marriages which were contracted before the passing of this Bill, then there is no need for the proviso and paragraph (a) should be so changed as to apply to the first wife. Now. | the question arises whether the application of the Bill when passed to the pre-Act marriages would be desirable on grounds of policy or not. Clause 11, even if amended, would not compel any person to ask for a decree of nullity. If a man has married twice and his wives are living together with him happily, they will be under no compulsion to present a petition to any court for a declaration of nullity of marriage.

SHRI J. S. BISHT: They are void marriages under clauses 11.

SHRI H. P. SAKSENA: Because they will be polygamous.

SHRI H. N. KUNZRU: My non. friend behind me asks whether I want to make such marriages void  $0.f^>$  *initio*. It does not matter to me whether they ar<sub>e</sub> void or voidable but the advantage in making them void is that a petition may be presented and this procedure will be much less costly than a suit.

SHRI J. S. BISHT: On a point of information, Sir, I may point out that under law there is very great difference between the words 'void' and 'voidable'. 'Void' means void ob initio. If you make them 'void', then people who married ten years ago would find that their marriage is declared null and void and the children born and all their rights and liabilities would be affected. In fact, the whole thing becomes very, very complicated. The best thing would be not to touch marriages solemnised before the Act comes into force except in Bombay and Madras.

SHRI H. N. KUNZRU: 1 am not in favour of any special provision for Bombay and Madras. I think myself that on the whole it would be desirable to extend the application of this Act to marriages solemnized before its commencement. I have already pointed out that no man or woman would be under a compulsion to ask, if I may use non-technical language, for the dissolution of the marriage. It is only in those cases where, say, the first wife is being cruelly ignored, has been deserted and is being treated in a most undesirable manner that dissolution would be asked for.

SHRI J. S. BISHT: But that would be only if it was made voidable. In a void case you are not to ask for anything.

SHRI H. N. KUNZRU: This is entirely a question of procedure. This matter can be considered by Government but for my present purpose it is a matter of detail. The main question that I am concerned with is whether there is to be any relief granted in respect of marriages

solemnized before this Bill is passed' into law and I contend that some relief should be granted. What procedure should be laid down for granting that relief is another matter. I have no doubt that it is only in a few cases that advantage would be taken of a provision of the kind that I hav? recommended but even if it was taken advantage of in a few cases, there is no reason why we should compel any person to remain unhappy for ttip whole of his or her life. If anybody feels that his life can become happier if he takes advantage of a provision like the one that I am in favour of, there is no reason why we should regret the enactment of such a provision. I hope that what I have said with regard to clause 11 will receive the careful attention of the hon. Minister in charge of the Bill-Mr. Karmarkar.

I shall now come to the grounds on which divorce can be granted. One of the grounds for divorce is 'leading an adulterous life'. Now, how is a husband or a wife to prove that the other party is leading an adulterous life? For a single act of adultery only a petition for judicial separation is permitted. In the case of a single act of adultery, a petition may be presented for judicial separation provided that the other party after solemnization of the marriage, had sexual intercourse with any person other than his or her spouse. In the case of a single act it is only a petition for judicial separation that is permissible under clause 10. But under clause 13 which deals with the conditions relating to divorce, it must be proved that the other party was leading an adulterous life. Now, how is this to be proved? Suppose six months or a year aifteir a marriage has been solemnized the wife discovers that her husband has had illegal sexual connection with another woman, she protests against it and the husband repents and about six months later she again finds that her husband has been guilty of the same kind of conduct, she may expostulate again with the husband and the husband may again

promise to improve but may, six months or a year later, fall a victim to the temptation to which he succumbed twice earlier. Now, if proof of these acts was given, would they be regarded as showing that the husband has led an adulterous life or would the Court say that as such acts had taken place after long intervals, it could not be said that their commission showed that the husband was leading an adulterous life? It will be very difficult, Sir, I submit, to interpret this language.

Take again another fact into consideration. No petition for divorce under clause 14, can be presented within three years of a marriage. It is well known that it is exceedingly difficult to find such a proof of marital infidelity as would stand scrutiny in a court of law. But if no petition for divorce can be presented within a period of three years of the marriage, would it be possible to obtain any proof of that later? The witnesses may have dispersed or disappeared.

SHRI D. P. KARMARKAR: Clever persons do not leave any trace.

SHRI H. N. KUNZRU: Apart from this, the witnesses, even if available, after three years may say "Well, the cases on which divorce is going to be asked for, are old cases. Have there been any recent cases?" and if the aggrieved party is unable to point out such a case, he or she can get no relief. I understand that the object cf using these words 'leading an adulterous life' is not to make divorce easy and it is to make it possible for the parties concerned to be reconciled to one another. But I submit. Sir, that the language is such as to defeat its own purpose. It not merely delays the request for divorce but makes it virtually impossible to prove the grounds on which divorce can be asked for. I submit, therefore, that this matter requires much more consideration than Government have yet given to it.

Now, in the light of the provisions of clause 14, consider two or three other provisions of clause 13 also.

SHRI D. P. KARMARKAR: Would not the proviso meet with the latter point made just now? I am referring to the proviso to subclause (1) of clause 14. Would that not help the hon. Member's point?

SHRI H. N. KUNZRU: I shall deal with that later. I am coming to that.

Now, there are several grounds on which a suit for dissolution of marriage cam be filed but I want to refer to only three of them. They are: conversion of a Hindu to another religion, renunciation of the world by entering any religious order, and the commission of rape, sodomy or bestiality. I was asked by the hon. Minister in charge of the Bill whether clause 14 would not meet the objection that I had urged against the use of the language 'leading am adulterous life'.

SHRI D. P. KARMARKAR: No, that is not it. I have understood what my hon. friend had to say about adulterous life. I was referring to the point about years.

SHRI H. N. KUNZRU: The proviso, Sir, makes it possible for a High Court in cases of exceptional hardship to allow a request for divorce to be made even before the expiry of three jears since the solemnization of the marriage. Now, consider this special power vested in the High Court.

SHRI D. P. KARMARKAR: Application has to be made under rules to be made by the High Court.

SHRI H. N. KUNZRU: Yes, under the rules to be made by the High Court. Now, if a man ceases to be a Hindu by conversion to another religion, what is the purpose in asking the woman to wait for three years before seeking divorce? And mind you, it has to be remembered that conversion to another religion is not a ground for judicial separation so that for three years a Hindu woman whose husband has become a Muslim or Christian is subject to the will of that husband. If she leaves his house and refuses to have anything to do with him, he can file a suit for restitution of conjugal rights and if that suit is decreed it will depend on the will of the court whether non-compliance by the wife of the court\*'s decree will be regarded as contempt of court or not. Usually, I understand that the courts would take no action where a decree for restitution of conjugal rights continues to be disregarded.

SHRI J. S. BI9HT: Because the Civil Procedure Code provides how that decree will be complied with and physical transfer is not there.

SHRI H. N. KUNZRU: But the result of the provisions as they stand will be to compel the wife to leave the husband's roof in order to save herself from his attentions. I ask the hon. Minister in charge of the Bill to tell me frankly whether the special provision to which he referred meets the needs of such a case.

Take again renunciation of the world by a man. Here again, what is the purpose of asking the woman to wait for three years? Is she expected to induce the husband to submit to the ignominy of recanting and going back to the life of a *gra-hasthal* Far better that they should separate than that he should be tempted to forget his qualms and return to the life that he was leading before he accepted *sanyasa*.

Now, take the last case—the commission of rape, sodomy or bestiality. What is the purpose of asking the woman to wait for three years before asking for divorce in such cases? The High Court may have the power to give relief in special cases but why should this be made subject to the discretionary power of a court whicn is to be exercised in accordance with the rules that will be made? Why should the request for a divorce be subject to any condition at all? It seems to me that clause 14 is not needed. This question wss considered

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when the Special Marriage Bill was before the i special kind of cruelty-cruelty where ! either House. Such a provision was inserted in that party is in danger of losing his or her life-Bill and it has been repeated here. I was biased in favour of this provision but further thought has made me feel that a clause like clause 14 will serve no purpose at all. It may serve some purpose when either party has to prove that the other party is leading an adulterous life. But in view of the difficulty of proving a charge that a person is leading an adulterous life, I think it would be better if clause 14 were deleted altogether.

The Special Marriage Act makes desertion and cruelty the grounds for divorce but this Bill does not. I therefore turned to the minutes of the meetings of the Select Committee in order to find out the reason why the Select Committee had come to this conclusion. But I find that this is all that has been said in the minutes of the 14th meeting of the Committee: "The grounds for judicial separation in clause 10 were then re-examined to see whether any of them could also be made a ground for divorce, and the Committee felt that desertion, cruelty or adultery should not be made directly a ground for divorce and endorsed the scheme underlying clause 10." In the absence of any reasons given in the Report of the Meeting of the Select Committee, I may be allowed to say that there seems to me to be no adequate reason why in cases of cruelty a woman should not be able to seek divorce. The language of clause 10 which relates to judicial separation on the ground of cruelty is as follows: "has treated the petitioner with such cruelty as to cause a reasonable apprehension in the mind of the petitioner that it will be harmful or injurious for the petitioner to live with the other party".

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Now, the word cruelty has a technical meaning and I believe that this thing has been copied from the English law. I have a recollection that this matter was considered in the Select Committee on the Sifcial Marriage Bill but I ask whether a

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should not be made a [ ground for divorce. No party would, in that case, be compelled to ask for divorce on grounds of cruelty but it would be left to the party to consider whether it could safely ask for a judicial separation. Taking human nature as it is, I am sure that where relief is sought, judicial separation would be asked for much oftener than outright divorce but if the party feels that his or her life is in danger, there is no reason why the law should take upon itself the responsibility of saying to him or to her, "no, no; this is a figment of your imagination. Your life is not in danger. Even if you die, there is no reason for changing the law". I submit that we should add cruelty of such a character as to endanger life among the grounds on which divorce can be asked for.

SHRI D. P. KARMARKAR: That purpose, according to my esteemed colleague, is not served by sub-clause (viii) of clause 13, viz., "has not resumed cohabitation for a space of two years or upwards....."?

SHRI H. N. KUNZRU: That is after two years; what about cruelty of a dangerous kind? Usually such cruelty will not be accompanied by cohabitation. Indeed, the husband will both desert the wife and be cruel to her. Sub-clause (viii) of clause 13 will not meet the case that I have referred to.

SHRI D. P. KARMARKAR: That is to say-I am trying to understand all these points because I should like to consider them-the wording now has been more generous than the wording that was there; cruelty had to be factually proved but now the cruelty that has to be proved is such as to cause a reasonable apprehension in the mind of the petitioner that it will be either harmful or injurious, let alone dangerous.

SHRI.H. N. KUNZRU: I am not objecting to the language as it is in

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LShri H. N. Kunzru.l the clause relating to judicial separation,

SHRI D. P. KARMARKAR: And two years later she can apply automatically for a divorce.

SHRI H. N. KUNZRU: She cam apply for divorce but what if, in the meantime, she loses her life? There will be nobody to apply for divorce then. The object of law should be to provide for conditions which will make reconciliation possible without exposing either party to a marriage a-t the risk of losing his or her life.

SHRI D. P. KARMARKAR: Let alone danger to life, the moment there is ground for reasonable apprehension in the mind of the petitioner, that is the lady, that it will be harmful or injurious for her, that itself is quite sufficient and she immediately flies an application for judicial separation. It is granted if the facts are proved and two years later she can automatically apply for a divorce. There is no question of her continuously being compelled to stay with the man.

SHRI H. N. KUNZRU: How long will the proceedings in the court take? My hon. friend is well acquainted with the practical conditions that prevail in courts of law. He must have come to know *it* in connection with Dr. Katju's Criminal Procedure Amendment Bill as to what the arrears in the various Courts right up to the High Court are.

There are, Sir, only one or two points that I would like to refer to before I conclude. I have so far dealt with clauses 10, 11 and 12 and I should now like to refer to the clause relating to the age of marriage, *i.e.*, clause 5. This clause fixes the age of marriage as 21 in the case of male and 16 in the case of a female. It is well known, as previous speakers nave pointed out, that the provisions of the Sarda Act have not so far been observed; the Sarda Act requires that

for a legal marriage, the age of marriage should be not less than 18 in the case oi a male and not less than 15 in the case of a female. It is a notorious fact that this law has been almost' completely disregarded in the rural areas. Now, is it right that in such a case we should raise the marriageable age of boys and girls still higher? Do we want our laws to be respected or not, or do we want to create a habit among our people of violating the laws that we pass?

SHRI D. P. KARMARKAR: It hat\* been said that the law is already being violated and so, what does it matter if the age is raised by one more year? That is whart is being said; that is not my view nor that of the Government.

SHRI H. N. KUNZRU: The law is certainly being violated but no proper action has been taken in order to familiarise the people with the terms of the Sarda Act. We passed that law and then sart back. We thought we had done our duty what was really necessary was propaganda in the villages in order to inform the people of the provisions of the Sarda Act and the beneficial influence that they would have on the health of the boys and girls if they were observed. Government have done no such thing and have now come forward with a provision making still higher The marriageable age of boys and girls. I submit that this is very undesirable. The marriageable age is rising but if the law is not observed in the rural areas then it is a matter for serious consideration. We should do our best to make the rural people feel that the laws that we pass are meant to be observed. Let us, therefore, do what we can in order to persuade the villagers to observe the Sarda Act before we raise the marriageable age still further. I am not opposed to these ages; in the case of the girls, they may even be higher with advantage to the community but it would be totally ignoring the conditions obtaining today to say, when girls are being married even below the age of 15, that

they should not be married unless they are at least 16 years of age.

Sir, the last matter to which I should like to draw the attention of the House relates to the clause relating to voidable marriages, clause 12, I think. It should be provided there as one of the grounds, I mean, an additional ground should be laid down there for a voidable marriage and that is "that the respondent was at the time of the marriage pregnant by some person other than the petitioner." I think my hon. friend the Minister in charge of the Bill promised yesterday to consider such an amendment, I mean, to accept such an amendment if it was put forward.

This is all ihat I have to say with regard to the Bill. I am entirely in favour of its principle and I freely admit that the Select Committee has improved it, but the points to which I have drawn attention are, I think, worthy of the serious notice of the Government. Unless they are properly dealt with, the purposes for which we are going to pass this Bill will not be fully achieved.

SHRI B. K. MUKERJEE (Uttar Pradesh): Mr. Deputy Chairman .....

MR. DEPUTY CHAIRMAN: But before you begin, Mr. Mukerjee, I want to inform hon. Members that there are 26 names before me. So I request hon. Members to confine themselves to the main points and not repeat what other Members have said.

SHRI K. B. LALL: My suggestion is that it would be better if from the very beginning you fix a time limit. Otherwise in the end when there are many speakers they will get only five minutes each.

MR. DEPUTY CHAIRMAN: I may Inform you that the Business Advisory Committee is being called tomorrow and they will fix the time. PROF. N. R. MALKANI (Nominated) : It will be unfair to the rest of the speakers if some Members speak for 1 hour and 45 minutes each. and there is not sufficient time for the other speakers. It is very unfair.

Ma. DEPUTY CHAIRMAN: That is why I am informing you well in advance. The Business Advisory Committee is meeting tomorrow and they will fix the time-table and oer-haps we may have to sit on Saturday i also.

SHRI D. P. KARMARKAR: What about 15 minutes each if the House agrees?

Mm. DEPUTY CHAIRMAN: Those who oppose the Bill may be given a little more time. Those who support, the Bill may do well with less time.

SHRI D. P. KARMARKAR: By this there may be a tendency to speak long. I suggest round about 15 minutes for everybody.

MR. DEPUTY CHAIRMAN: I think the number for opposition is very small. So we may be more generous to them.

SHRI B. K. MUKERJEE: Mr Deputy Chairman, you have been kind enough to allow a little more time to those who seek to oppose this legislation. It is not because of this that I am going to oppose this. I made up my mind to do so before I stood up, before my name was called. And not only that. When I sent my chit, even in that chit I suggested that I might be the single person to oppose this Bill, but in any case I will oppose this. It is not because the time limit is elastic to those who oppose the Bill that I am going to oppose it but because I made up my mind before to oppose it.

Now, as I oppose this Bill I cannot follow suit with the speakers who preceded me. They started their

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speeches by congratulating the hon. Minister on introducing this Bill. 1 cannot congratulate him on this account the Government, as some hon. because Members said before, has put the cart before the horse, as this is social legislation and other vital social legislation remains to be taken up before this. Social legislation should embrace all sections of the population, the whole Indian nation, While one hon. all the communities. Member raised a point of order, it was ruled out saying that under article 15 of the Constitution special legislation may be made for women and children alone. And if it is so, I take it for granted that this legislation is meant for the womenfolk that is article of this country alone, 15(3) of the Constitution. But this measure does not concern everyone, probably the other sections of the Indian society. Now, the society does not consist of Hindu women alone. Our Constitution provides it and we proclaim that the Union of India is a secular one. If so we have got many things to do for building our society first. I do not think at present we have got really a society because we And that Hindus form a society, Muslims another and Christians a third: that women form one society and men form another. If that is so, then we have got no society. Society will be formed by all people irrespective of the faith and religions they profess. Now when we are thinking in terms of Hindus and Muslims or women and men, we have got no society at aH, We have got to build up the society first so that we can all put our shoulders together for the progress of that Now, instead of doing that, the society. hon. Minister has brought a legislation, for development as they style it to be, but I feel it is the other way about. It will not improve the condition of those people or that section of society whom the hon. Minister means, and some of the Members of this House feel that their conditions will be Improved by passing this legislation.

SHRI D. P. KARMARKAR: They have no personal interest in it.

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SHRI B. K. MUKERJEE: I do not know. I have no personal interest either. First of all, we have got many things to do in order to build up our society and unless we have a society the question if improving the society does not arise. This is my feeling.

SHRI GULSHER AHMED (Vindhya Pradesh): Are we not in a society today?

SHRI B. K. MUKERJEE: No, we are not in a society today if we feel that women form one society ana men form another, that Christians and Muslims form separate societies. India as a nation must have one society.

SHRI GULSHER AHMED: With all the diversity we have got a society.

MR. DEPUTY CHAIRMAN: What applies to woman applies to man also.

SHRI B. K. MUKERJEE: My point is we do not belong to one society, I mean men and women of Hindu, Muslim and Christian communities. My impression of society is that everybody of a nation comes under one society and they must be governed by one law, and the attempt must be to improve the society, whoever be in that society. But this Bill does not provide that.

SHRI GULSHER AHMED: If a labour law is passed, does it not apply to all the labourers, whoever be among them?

SHRI B. K. MUKERJEE: But here it does not affect everybody in the society. When we pass labour legislation it affects all, everybody who is a labourer.

But this Bill does not. This point arises here. If we are passing a legislation for the womenfolk of this country, and not of the whole country but for one community of a particular religious sect, those who profess a particular faith, whether it will be right for us in this Parliament to pass such a legislation by the votes of those persons who are not interested in the matter. My point is, if we pass a legislation simply for the Hindu women of the land, the women must come and pass that legislation. We cannot go and interfere in their actions.

SHRI D. P. KARMARKAR: May I clear an obvious misapprehension which my hon. friend seems to be under? I think he believes that the point raised by Mr. Mahanty on the floor of the House on the constitutional aspect is that because this is a legislation only for the women of this country, this should not be proceeded with. But that was not the point. The point raised was that it legislates only for the Hindus. I hope I am right. Is that not so?

SHRI S. MAHANTY: Yes.

SHRI B. K. MUKERJEE: Then in that case, I pass on to my next point. We propose to pass a legislation for the Hindus alone; but we have got Members in this House who are not Hindus, persons who do not profess the Hindu religion or faith. I am only drawing the attention of the House to the fact that we should not pass a legislation affecting one section of society in this manner and I want to ask whether the other sections of society would be well-advised to intervene or interfere in the affairs of a particular section. If we want to pass this legislation for the Hindus alone, then the Muslims, the Christians and others should refrain from participating in this debate and also, if there be any chance of a division occurring, they should not participate in that division.

SHRI B. GUPTA (West Bengal): But the capitalists passed labour laws here in this House.

SHRI D. P. KARMARKAR: But he has not attacked Communists.

SHRI AKBAR ALI KHAN (Hyderabad): That also is a convention in-some assemblies and if my hon. friend wants, that convention could be observed.

SHRIMATI SAVITRY NIGAM (Uttar Pradesh): No, no, we do not want any such distinction.

SHRI B. K. MUKERJEE: I do not wish that other sections of our society should not participate in a debate or in a division. But what I mean is that it is a distinction that is going to be perpetuated by this legislation meant for a section of the society. Other sections will be excluded from the operation of this law.

MR. DEPUTY CHAIRMAN: Mr. Mukerjee, this objection had been, raised earlier, even before the Bill was referred to the Select Committee. So I think this objection is too late now and you are repeating the old argument. Now that the Bill has emerged from the Select Committee, if you have got anything to say against the clauses as they stand now, I think that will be relevant. Any dilation on this particular point will, I think, be out of order.

SHRI B. K. MUKERJEE: Sir, I did not raise any point of order. I am only stating the grounds on which .....

MR. DEPUTY CHAIRMAN: But I am telling you that this argument was advanced even before the Bill was referred to the Select Committee and at that stage it was perfectly relevant. But the House approved of the principle of the Bill and referred the Bill to the Select Committee. You can now discuss every clause if you have got any objection against them, and that, will be relevant. So I would like you to be brief and relevant.

SHRI B. K. MUKERJEE: Sir, this Bill is styled: "The Hindu Marriage and Divorce Bill." and if you look into the definition, you will find that it applies to Hindus, Buddhists, Sikhs and Jains. Now, there are Hindus LShn B. K. Mukerjee.] not only in this country, but there are Hindus in other countries. There are Buddhists in this country and there are Buddhists in other countries also. I do not know whether this Bill can be applied to those people also, or whether this Parliament has got any jurisdiction to enact for the Hindus living in Ceylon or the Buddhists living in Burma.

SHRI H. P. SAKSENA: It is given in the Bill itself.

MR. DEPUTY CHAIRMAN: You must know it better, as a Member of Parliament.

SHRI B. K. MUKERJEE: I do not think we have got any right to legislate for the people there.

MR. DEPUTY CHAIRMAN: Then it does not apply to them.

SHRI B. K. MUKERJEE: But this Bill does not say that.

SHRI.H. P. SAKSENA: It does say it.

SHRI B. K. MUKERJEE: I know it, hut the Bill does not say that.

SHRI B. GUPTA: But we passed a Coffee Board Bill; there might be coffee boards in Germany, or Australia and in many other countries.

SHRI D. P. KARMARKAR: Thank you very much.

SHRI B. K. MUKERJEE: I find that ......

SHRI GULSHER AHMED: .....that •everybody is opposing you?

SHRI B. K. MUKERJEE: Yes.

SHRI B. GUPTA: He is the "boy in the burning deck".

SHRI B. K. MUKERJEE: I only •want that the Government should

note of what my feelings are and while I oppose this measure, I have every right to give the grounds of my opposition.

SHRI GULSHER AHMED: But they should be reasonable.

SHRI B. K. MUKERJEE: Opportunity will be given to everybody to say what they want. I don't know why my friends on the opposite side are so anxious to cut down my speech.

SHRI B. GUPTA: No, no. We are really enjoying it.

MR. DEPUTY CHAIRMAN: Order, order. Please listen to him calmly, Mr. Gupta.

SHRI B. K. MUKERJEE: Sir, this Bill is a part of the Hindu Code Bill which aroused in this country a great deal of opposition. So that Bill could not find a place on the Statute Book. It could not be passed in the teeth of the great opposition to it. By dividing it into bits, the hon. Minister wants to evade the opposition of the people of this country, keeping them ignorant and thus they want to pass this legislation hurriedly.

This is a Bill which deals with the Hindu religion.

AN HON. MEMBER: It deals with Hindu marriages.

SHRI B. K. MUKERJEE: I need not go into the fundamentals of Hindu faith, because they are always treated lightly by some of my friends in this country and those who sit opposite consider them to be reactionary ideas. And some Members on this side also have secured, while discussing this legislation, what are called strange bed-fellows. They are strange bed fellows because .....

SHRI B. GUPTA: Then divorce them.

SHRI B. K. MUKERJEE: That stage will come when we pass this Bill and then we will try. These people do not see eye to eye with the present set-up in this country. But they have suddenly found that the Government is very progressive. Here I may, if I am permitted, sound a note of warning to the Government whom these people have always been opposing. These very people now say that the Government is progressive. By introducing this piece of legislation, we have allowed those who were op-posers, who do not want to see this country prosperous, who want always chaos to prevail in this country, to come forward to-day and say "Thanks" to the hon. Minister in charge.

SHRI B. GUPTA: May I know what is that party?

SHRI B. K. MUKERJEE: By introducing this Bill we are giving our friends an opportunity to increase their rank and file, by going from door to door and getting signatures. It is not the Members on this side of the House who approached the people from door to door and took signatures. It is these people who always opposed the Government. We have offered them a chance and wait and see the devil will come very soon when they are going to utilise the opportunity that this Bill offered to them. They went from door to door and got signatures.

SHRI B. GUPTA: Does the hon. Member wish to keep his wife in 'purdah'?

MR. DEPUTY CHAIRMAN: Order, order.

SHRI B. K. MUKERJEE: They are opposed to all the measures that have been brought by this Government for alleviating the condition of the downtrodden people Of this country. This is a Bill on which they congratulate the Government and thereby they get a chance to go and propagate their theory of violence to the people 01 this country.

SHRI B. GUPTA: If I had a wife and my wife had heard this speech, she would certainly have divorced me!

SHRI B. K. MUKERJEE: As I said, we need not go into the religious teachings of the Hindus while discussing this Bill, because our Government do not believe in religion. But this Bill is based, on the one hand, on some of the customs and usages of this country; whereas on the other hand they have altogether ignored them. Now, before this enactment there used to be marriages among the Hindus in this country and these marriages used to be governed by customs and usages.

SHRI D. P. KARMARKAR: Some now obsolete.

SHRI B. K. MUKERJEE: Where it suits them the Government have saved customs and usages; for the reactionaries customs and usages are to be used; for the progressive people also' the provision deals with customs and usages. My point, Sir, is that if we depend on customs and usages the whole Bill should be enacted according to the customs and usages prevalent among the Hindu community of this country which differs from area to area. It is not a uniform thing throughout this country. It differs from area to area. But if we depend on customs and usages, let the customs and usages be developed and improved as they develop, but not by legislation. If we try to change the customs and usages in our country by legislation, we will probably fail and miserably fail as we have seen in the case of two legislations of this type which were passed years ago: (i) by introducing the age-limit for marriages, that is a dead letter in our Statute Book; and (ii) the Hindu Widow Remarriage Act is almost a dead letter in our Statute Book. And if you again try, even if we try

[Shri B. K. Mukerjee.l to improve by legislation, we are again going to fail miserably. Now, there is a section which feels that Hindu women suffer, because there is no system of divorce in the Hindu society. But I am sorry to say that they do not know or represent the Hindu community. Hindu community has progressed not by legislation but by developing customs and usages. They have developed a custom in certain areas and in certain classes of people regarding the system of divorce. I feel and I know that this legislation is going to create difficulties in their system of divorce. They have now got an easy system of divorce, but by going through all this process which you lay down in this Bill, it will create not only anomaly amongst themselves, but it will disrupt their social structure. They will have to incur cost also for going to the law courts and it will also encourage litigation. Therefore, it is not right to say that women in Hindu society suffer for want of a provision for divorce, though I am subject to correction if I state that nothing less than forty to forty-five per cent, of the Hindu society has the system of divorce among them.

Now, only the higher class people, the higher castes in the Hindu community, and system, feel more today the need for this much sympathy. provision in their social life. My point is that when there is a good system of divorce, we need not go to the Government or the legislatures or the Parliament to introduce a divorce system among this section of the Hindu society. But if these town dwellers, if this section of the Hindu society who are out for want of a provision in our social life for divorce, want it, they can introduce that without legislation, because there

was no legislation for the Hindu society when they developed a system of divorce. There are sections in the Hindu society where you will find a divorce system prevalent. How did they get their divorce system? They did not wait, they did not come to Parliament for a provision to be made in the Statute Book for divorce.

SHRI B. GUPTA: Was there a Parliament at that time?

SHRI B. K. MUKERJEE: There was, probably you were not born then.

### SHRI B. GUPTA: Including Rajya Sabha!

SHRI B. K. MUKERJEE: My point is this. If we insist on this divorce in our society, it will not help. If we do not insist on enactment for divorce, it will help those for whom we have got so much sympathy today. It will save them, it will do them good if we keep away, if we do not pass this legislation, because after this legislation is passed, the society, the I Hindu community, will be disrupted. j Instead of bringing about uniformity I in the society, it will rather be a source of diversity and disruption. particularly those who are living in towns and Therefore, I say that if we do not incorporate the big cities and those who have got education- divorce clause in this Bill, we will rather be not the Indian system of education, but those helping those for whom the hon. Members, who have got their education in the Western particularly my friend, Mr. Gupta, have got very

> SHRI B. GUPTA: I can't quite follow you. Explain a little more.

SHRI B. K. MUKERJEE: By introducing divorce among those sections of the community where there is no I such system prevalent, we to save those people who are suffering today will be doing injustice to those sections. Some of the speakers have already said that it would have been much better if the inheritance Bill was introduced and passed before this legislation was taken up.

has become a progressive Government. Nothing of the kind. We only take our hats off to the great women of India and congratulate them on the success they have attained in forcing this Parliament to take up such a measure as this.

Then, the hon. Mr. Mukerjee said- and I don't know exactly what he was trying to drive at except that he ultimately made an appeal to the hon. Minister to withdraw the measure— he said that now 45 per cent, of the Hindus have the right of divorce. And he said he was happy about it that he had no guarrel with that proposition. If it were so, why should he not extend that benefit to the remaining 55 per cent, also? After all, if without the intervention of Parliament and without having such hon. Members as Mr. Mukerjee to deliver speeches, other people could get this right, I mean this 45 per cent, of the people, we can just as well extend that right to another 55 per cent, and thus make it allembracing.

My hon. friend Mr. Mukerjee also wanted to say that he believes in monogamy. He has not got any quarrel with monogamy. He wants to provide for it. But at the same time, divorce is something which he shudders to think of: it is something which he would not like to support. But we have to endeavour to build up a social system, a right social system and see that divorce does not take place. It will require social adjustments, the setting up of certain equilibrium in society and the undoing of certain mischiefs. It should be our endeavour so to educate and train society as to make life easy for the people so that the divorce law really becomes in practical life a dead letter. That is what we are also aiming at. So you find in the jurisprudence of the Soviet, in the people's courts of China, the priority in such matters is given to seeing how to reconcile conjugal differences and how to avoid a situation where divorce is insisted upon. That is what we stand for. The hon. Member need not have any misgivings about that. He has misgivings enough in his mind. As far as we Communists are concerned, we stand for happy and prosperous married life. But at the same time, we want to stand for such life, by not denying rights *to* women, by not putting them into difficulties and handicaps. We stand for giving them equal rights.

Divorce BUI, 1952

Sir, once you accept monogamy, then it stands to reason that you also accept divorce. After all, how can monogamy be ensured without making a corresponding provision for divorce? If some one violates the law of monogamy, there should be this corresponding provision. The one follows the other. But it does not mean that when monogamy becomes the practice of life, then in that society, divorce also becomes the practice of life. Not at all. In this Bill, for instance, divorce is only permissive, for it is a permissive provision that is there in the Bill. Monogamy is a positive, direct mandate of law. After this Bill is passed, nobody, who is a Hindu as denned in this Act can take more than one wife at a time when the other is living. This has become the positive mandate of law. Anyone violating it, would be liable to be punished. But so far as divorce is concerned, it is clear that it is only permissive. It does not mean that the law would say, "You all go to the court of divorce." Not at all. It only makes certain provisions and it is for the parties to the marriage to take advantage of them, in case of necessity. And we know we are a cultured people. We have got a rich and cherished inheritance. We are not people who lived in a semi-barbarous condition and have not become civilised only the other day. With our fine traditions, our fine inheritance and sense of values, such an institution or practice as divorce will be much less and scarcely resorted to than in most other countries. We have that confidence, we have it not only because we have great confidence in our women but we have great confidence in the entire civilisation in which we have been brought up. Therefore, why should anyone have such apprehensions? It is "perverted and, I would

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[Shri B. Gupta.] say, distorted way of looking at things. It does not recognise the sense of values that we ourselves possess because of our civilisation. That is why the moment they hear the word "divorce," these gentlemen who swear by Hindu lajp-and Hindu religion, throw up their hands in despair and say, "Hindu civilisation is about to be imperilled." Nothing of that sort will happen. On the contrary, by carrying this measure we shall be enriching the civilisation that we have got, and we shall make it much more worth living and we shall extend it to other fields of life where the blessings of this civilisation are not yet known. That is how one should look at it.

I know some hon. Members opposing this Bill deliver lectures on our ideology. It is not an ideological question as far as only our ideologies are concerned. It is just a question of human approach. It is a question of progressive and social approach. We are centuries behind in this field compared to other civilised people. You find these gentlemen speaking as if Hindu law is something which is immutable, something which is unalterable, something which should not be touched, something sacrosanct. But that is not the view of Hindu jurists\*

Hon. Members there would not credit me with much knowledge of the jurisprudence of Hindu law, and I do not blame them for that. But I see here toe views of one for whom they must have great respect the views the late Shri V. V. Srinivasa Iyengar, who was at one time Judge of the Madras High Court. He argued for the Hindu Code Bill when it was first sponsored and this is what he said:

"I venture to think that all this opposition is based on sentiment and not on reason. I also think that the strength of the opposition

is due to a misconception on the part of the public that what they call Hindu Law has remained the same from remote antiquity up to date. Changes have been made in the Hindu Law by the authors of the dharmashastras from time to time, in consonance with changing ideas and requirements. But the people have not appreciated this. Nor have they adequately realised the fact that when the British came to administer the law in this country, they failed to recognise customs and changes in customs which came into existence after the last of the dharmashastras had been written. The British went back to Manu and the Pundits were no better. They did not declare the law according to the consciousness of the community at the time, as to what the law then was."

Mark these words, from so eminent a jurist of our country, who was also a perfect Hindu and who did not have any such ideologies as we possess. Listen to what your own man has to say. He says that Hindu law is something which has been subject to changes. The British did not alter it just because they did not take the trouble to bring it in line with the developments and the circumstances. As a matter of fact, they were not concerned with the temper of the times, nor with the necessity for a change in order to see Indian society progress and prosper. Therefore, in the name of noninterference with religion, under the so-called Proclamation of Oueen Victoria, they went to Manu and to the Pundits who held conservatively to certain dogmas and left matters at that. And that is something which is sought to be glorified by some hon. friends both in this House and by some gentlemen outside. Sir, the real position is not so. In fact, usage and customs have modified laws. It may be that there were village institutions to alter the law then prevailing. They introduced usage and custom. It may be that some kings did it, it may be that some other heads of society did it. But the fact remains that they continued to

affect the laws as time rolled by. But here we are, living under different social conditions, in a different society where we do not have such law-making bodies in the villages. Today we have State Legislatures, and Parliament and they must undertake the job which at one time belonged to certain other institutions. What was evolved in the old times by usage .and custom has to be developed through enactments and legislation in modern times.

If this does not get into the heads of learned men, I do not know how to make them see things for themselves. That is the difficulty with them. When they bring the question of custom or usage, they do not see that these usages and customs continued to change down the corridor of time and this non-xecognition of the reality makes them foelieve that we are doing something which is absolutely impermissible. Nothing of that kind is happening and nobody should feel that way. Therefore, I would tell the hon. Mr. Mukherjee that he is labouring under a misconception. He should read his vliarma granthas and other books with some more care and with an open mind, not forgetting that he is not living in the days of Yajnavalkya or Manu but in modern times. If he does that, he will find the justice behind the demands of the women and he would see the tenability of the case we are sponsoring and championing in this House. That is all that I have to tell him

He also talked about peaceful coexistence. A peaceful co-existence between the lamb and the tiger may be construed. Sir, we want peaceful coexistence between man and woman but we want on equal terms. We want the woman to be placed on the same footing as the man and we know it for certain that unless and until women are released from economic bondage, unless and until certain fundamental social transformations are made, unless and until new avenues of earning and livelihood are thrown open to the women in the same way as had 'been done to them in the Soviet Union and China, emancipation of woman will still remain a distant cry; yet, at the same time, we feel that some of these feudal systems have to be wiped out and that is something which we can do even here now despite party affiliations and very strong party^differ-ences. That is why we have undertaken this legislation which at least would prevent women from being treated as chattel in a house, being given no right whatsover and left to the mercies of the man. Nobody is saying that all men are bad and that all women are good or vice versa. That is not the point at issue at all. The fact remains that certain social institutions created a situation in which one section of the community, if it so desires, or individual members of that community, if they so desire, can become oppressive against the other section of the community. That is why we want a legislation of this kind. The women, if they are given the chance, will tell the story of their lives. If we begin to recount the story of the life of the women in India, that story will tell us very melancholy and really very shocking things. Let us not deceive ourselves by imagining that in our civilisation women are treated as devis and matos. That is what we have talked about but we have kept women in perpetual social detention and social servitude, under all kinds of restrictions, under constant terror and without any means of livelihood, without any social rights. Having kept them there, it does not lie in our mouths to preach that we have become interested in the welfare of the people and also preach for a welfare state and all that. Your welfare state should be begun in your homes, charity begins at home and if you really mean\*\* a welfare state, begin it at least with your homes and see that the women are given the rightful places that they deserve. Therefore, Sir, let us not talk about it.

Diuorce Bill, 1952

At the back of all those who preach opposition to this measure lies a sort of a love for the *feudal* system of having more than one wife. Zamindari abolition bills are there; there was a social

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[Shri B. Gupta.] life that the zamindars had inherited and that also comes down to us. We are clinging to that. I am not blaming individual zamindars-my hon. friend Mr. Chaman Lall is a zamin-dar, I know, and he has fully supported this measure. I am only talking about the feudal institutions. Why must we cling to them? That is the point. There are people here who think that we are doing something against the Hindu laws and customs. Let me make it clear that Hindu law has been touched many times by usage, by custom, by commentators, by the lawgivers, by the Judges, by enactments even and we are not doing something which is strange to legislation or to the country.

Sir, the point was made out that this was fundamentally against the Constitution. I am not concerned with the ruling but you will remember that when the Report of the Hindu Law Committee was first published, the main opposition to the proposals of the Rau Committee was that it was ultra vires of the Central Legislature. That was the to. main opposition at that time; now, of course the old Central Legislature is not there and we have got a different type of Legislature-Parliament-and above all, we have got a Constitution. To the Constitutional pundits who hold that is ultra vires of the Constitution, 1 say that this is nothing new; they are only following in the footsteps of those old people when they opposed the Hindu Law reforms proposals on the ground that they are ultra vires of the Constitution. Nothing ultra vires is there in this proposed Bill. I have very carefully looked into the Constitution and it is quite clear that it is not ultra vires of article 15 or any of the following provisions of the Constitution. People say that we are discriminating against the Hindu community. Now. may I ask them whether they think that to have two or more wives is beneficial to the Hindus? If they say that it is beneficial, I can understand their point of view that w£ are discriminating against the Hindu community by taking away that

right of polygamy. But, they do not say so; they say that they are champions, of monogamy; they also praise' this particular clause. So, I ask them, if it is our desire to benefit a section of the community, how does it become discrimination against that community? It is an illogical position that they have taken; they are inconsistent in their approach. They say that we are-discriminating and yet they say that they support monogamy. What we are doing is only that we are giving certain benefits to the women section of the community. By doing that, one does not discriminate against that section. We give only certain advantages and benefits..

SHRI H. C. MATHUR: It is not discrimination against Hindus but against, the Muslims.

SHRI B. GUPTA: Now they say that, we are discriminating against the Muslims. This is a new thing and I do not know since when Shri H. C. Mathur has begun to speak for the Muslim community. I should have-thought otherwise. If the Bill had said that the Muslims shall not marry more: than one wife then I could understand, that, according to them we would be discriminating against them; but when we are only saying that the Hindu, shall not have the right to marry more than one wife at a time, how do we discriminate against the Muslim? The Muslim has not been touched by this-Bill. He remains where he is; he takes any number up to four. In such circumstances, how do we discriminate against the Muslims? Their proposition is ridiculous, illogical and is full of inconsistencies and, if, I may say so, it is one of their most misconceived stunts in order to mislead the people into believing that something is being done which goes against the Constitution, which militates against the Constitution. Gentlemen who oppose this measure advocate this argument knowing fully that there is nothing against the Constitution, but they refer to the Constitution in order to make their case look profound when it is absolutely ridiculous and absurd. That is why

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A point was also made about article 29 of the Constitution which says, "Any section of the citizens residing in the territory of India or any part thereof having a distinct language, script or culture of its own shall have the right to conserve the same". Very well, we recognise that right but I would like to know since when the question of having more than one wife has become a sign of culture. I do not understand. If they say that to have more than one wife is a sign of culture, is proof of culture, by all means, adopt that first and then say that this Bill militates against culture, offends the cultural heritage of the people. But, if they think that monogamy should be the law, that having bigamy would be considered, in their considered judgment, as something which is repugnant to good culture, this argument should be abandoned. Therefore 1 say it stands to reason when we say that by enforcing monogamy and the corresponding right of divorce where it is absolutely called for, we are only protecting the cultural heritage of the people and doing nothing short of that. Therefore, the gentlemen would do well to realize that they cannot always run with the hare and hunt with the hound. That game they must give up. They must frankly come out and say that this is what we stand for: "We would like to have as many wives as we like and these we consider to be our cultural standards and any interference with them we consider to be a denial of the rights under article 29." They do not say such a thing because the false advocates have yet a more false case to propound before the public. Therefore let us not have, as I have said, this constitutional humbug.

Now it has been pointed out by speakers from that side of the House supporting this Bill that it contains certain very good clauses, but in some cases they are not as good as they would like them to be. We have our quarrel with the Government that having sponsored the Bill they have not gone far enough. I can understand their halting steps their hesitant mood, I can understand as to why they are afraid when in the Party they have to manage such unmanageable gentlemen as Shri B. Mukherjee. But I can tell them that they have got the support—you know whom you have to manage since you are a very hotchpotch family—but I can tell them that, the entire country is behind them.

Shrimati Seeta Parmanand said that we must not make much capital out of signatures. Signatures are only a symbol of the popular support that is given \* for this Bill in the country. Sir, I know 10,000 signatures can be produced against it because I believe there must be at least 10,000 people who oppose this. But you must see that hundreds of thousands of people in all the areas have signified their support. Meetings and demonstrations have taken place in the country to support this measure. You are also aware that even the Congress Party which functions on many occasions like a Rip Van Winkle has woken up to this situation and has undertaken this legislation Therefore, Sir, we feel that this Bill contains the impress of a very conscious, acute public opinion which has been mobilised in its support and that is how we should look at it

Now, Sir. as you see, monogamy is sought to be established here-it is a very good thing that it is being done. But the question is that there are some cases which would be considered unjust, some cases where one party to the marriage may have been forced to live under oppressive conditions. There are such cases, as you may know, and in those cases they should be given the right and therefore pre-Act cases should also be covered by this. They should be given the right of divorce, not that we make it obligatory on them to divorce. I would not like even any hon. Member's wife, if he goes off the rails, to divorce him, but at the same time if the hon. Member makes the life of that wife miserable and continues to do so for a long time, and if it is impossible for the wife to live, she should have the right to go to the court. It is only a right; she may or may not exer-

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[Shri B. Gupta.] cise it. But we recognise that right orsJy because we want to honour and .cherish what is honourable for them. Therefore Sir, I think that pre-Act marriage cases should also be covered by this measure.

Then about the conditions of Hindu marriage. In these things, as you see, more or less the old pattern has been maintained and to our objections with jegard to guardianship and marriage and all that we shall come later when we move amendments. Various other things of a minor nature also we shall take up later.

Now, a sort of distinction is sought to be made, an artificial distinction i3 sought to be made between judicial separation and divorce. Judicial separation is something which is not com monly known in all the countries. Judicial separation takes place only in a country where there is no serious effort made to reconcile the differences between the parties, to make their married life happy. You will find that in the Soviet Union, in China, when the parties go to the court of divorce, attempts are made to reconcile them, and not this artificiality of judicial separation. Separation is separation call it by whatever name you like, but a good law should see that the husband and wife live together and make their married life a happy one. Therefore, Sir, we feel that when the provision has been made, it should be •made along the lines of the amendments that We have proposed.

And then when it comes to the question of divorce, I think we have to say something which, I know, would not be fully acceptable even to some hon. Members who otherwise generally support us. Now, I think that we should make our position very clear about it. If you recognise the right of divorce, as you should—and you have rightly done it—you should not bring in that three year time limit. For three years the whole thing is left absolutely out of our concern. They are left to the mercies of the very social evils that you want to eliminate. Ordinarily, except when the courts think otherwise,

no divorce petition shall lie within three years of the marriage. Now, Sir, how is it reasonable? I would ask the House to ponder over it. Suppose I And that there is a reasonable ground for divorce which you would have admitted if after three years of marriage a petition was filed. Why in that case should the wife or the husband, as the case may be, be forced to continue their married life, should be forced to live under conditions which are absolutely unhealthy for their existence, which are absolutely unhelpful for their social existence or even abhorrent to their existence? I think this is not fair. You should leave it to them. It will be for them to judge whether they should go to the court of divorce or not. But when once you have enumerated the grounds for divorce, at least the time limit should not have been fixed in this injudicious and arbitrary manner. This is something to which we take exception.

Now, I come to restitution of conjugal rights. There the court will say: "I order restitution of conjugal rights" and tell the wife or the husband, as the case may be, "Go and live with the other." Now, it will be a decree given by the court and the court will carry out its decree according to the procedure laid down in the Civil Procedure Code or under the existing law. But the point, is not that. Why should the court assume to itself such powers when the parties do not want to live together? For the court to decree that one must live with the other as husband and wife is very unfair, sounds retrograde, and I think that provision should not be there. On the contrary if the court were to intervene in such matters, the intervention should be ior bringing about conciliation. Therefore. I see the point when a certain hon-gentleman said that the provision should be conciliation of conjugal right and I support that approach and this is the very right approach to take in such matters.

[MR. DEPUTY CHAIRMAN in the Chair. J

Then, Sir, comes the question of alimony, which again is very impor-

1203 Hindu Marriage and [ 8 DEC. 1954 ] :tant. Some hon. Members have said and here also: "Why should the outside woman not pay alimony when the man is liable to pay the same?" Now I do many multi-millionaire not know how But the trouble is we wives they have. dealing with social legislation; are we are dealing with the society. you will In our society find that the women not given generally are proprietary rights--the women who .are covered by this law—and they are worse off than men as far as pro concerned. Therefore perty relations are it is very understandable when the suggestion is made that the inheritance law and the property law should be radically altered to place woman on the same footing as man. But this has not been done and the position may continue as it is for long. When such is the case, why should we think that We cannot the woman can also pay? tell them "Pay". Even from this sheer •objective point of view it is not right that the woman should pay io think First of all, you know. Sir, it is not the woman who would go to the court and always do the mischievous thing, and then, what is more, if a decree is made against the woman, where will she find the money? Normally, thev do not have any jobs and even if they have jobs they will have to spend whatever they earn for their own living. If the divorce takes place or judicial separation takes place, where would they find the money? Therefore. if you keep that provision it will work as a sort of terror against the women so that what you seek to give them will not come into operation because the women will always they think that might be confronted with a situation when they will, by a decree of the court, be asked to pay alimony to their husbands .....

Now, even from that angle, you will see that whatever good effects the law may have, the other provisions may have, will, to some extent, be cancelled and nullified by such a provision which may seem, at first glance, very innocent, but which is not at all innocent. It must be related to the existing social conditions in which men and women live today, and, having regard

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10 inai, i imnK, this provision is a serious threat to the rights that are sought to be conferred under the pro visions of the Bill .....

MR. DEPUTY CHAIRMAN: It is not in every case that alimony will be granted. Only those who can afford to pay. will pay.

SHRI B. GUPTA: Who knows? We leave it to the Judges.

MR. DEPUTY CHAIRMAN: The court will decide.

SHRI B. GUPTA: I do not know. Sir. Who knows? Then, you can put it as an exception. I know, in the other House, there is a lady Member who possesses a crore of rupees. I do not grudge if, in such a case, the husband were to demand a little bit of alimony.

AN HON. MEMBER: What is her name?

SHRI B. GUPTA: I cannot give the name of an hon. lady. You see, generally, ladies' names and age should act be mentioned,

MR. DEPUTY CHAIRMAN: Ladies or gents, you can't give their names.

SHRI B. GUPTA; So, Sir, this is a general provision. You leave it to the Judge. A middle-class employee will always go and tell the court: "My wife can also pay." So, all kinds of things will be brought up before the court, and it will really be embarrassing for the court to decide it, if the court is rightminded. And if the court is of Mr. Mukerjee's mind, alimony would straightway be granted. Now, Sir, we do not want to gamble with this thing. I say that in our social conditions, women suffer from a considerable number of disadvantages, and, in any case, as far as the property relations are concerned, they are very much 'have nots', if you like that phrass. And, therefore, this provision should not be made, which goes against them. And my objection relates to the principle. Once we have this provision, women, in our society, will be terrified, will be terrorised, before they go

[Shri B. Gupta.1 to the court. They will be afraid of taking recourse to even very legitimate provisions of the law. Therefore, I spy, let this particular thing be taken away, and I find the hon. Minister has half a mind to take it away, as far as women are concerned......

SHRI H. P. SAKSENA: Three-fourths of a mind.

SHRI B. GUPTA: Yes, three-fourths of a mind.

SHRI D. P. KARMARKAR: In all matters, I have a whole mind and not three-fourths.

SHRI B. GUPTA: Then again, Sir, there is this clause 25 which deals with permanent alimony and maintenance. Here again, men and women are put on the same footing, and this is not fair for the same reasons as I have explained just now.

Then comes, Sir, the question of the custody of children. Now, here y<sup>ou</sup> read this clause 26. will not read it for you. Many of you have 8° children, although not faced with the controversy of custody. But you will realise by reading it how complicated the formulation has been made here, and I can guite see that the gentlemen who have drafted it have done so with a split mind. They had not made up their mind. But we have mads up our mind on this point, and we are very categorical about it. We say clearly that the custody of the children up to the age of twelve should be left with the mother, and that should not be interfered with by the court, except on very special grounds like when the mother is insane and is thought to be, in the opinion of the court, degenerated, and all that. Otherwise, Sir, in all other cases, the custody of the child should go, up to the age of twelve, to the mother. I also suggest, Sir, that the wishes of children should also be taken into account. If, for instance, the children wish that they should be left with the father instead of with the mother, I think the courts can go into that provided they are satisfied ;

that the children so desire. But, gene rally speaking, if I were to make an ordinary provision in law, I «'ould certainly make it in favour of the mother, unconditionally and categori cally. Now, I do not want to deliver a lecture here on the virtues of a mother. We know what motherhood implies. We know that some of the best .....

MR. DEPUTY CHAIRMAN: It is time, Mr. Gupta. You have taken 45 minutes.

SHRI B. GUPTA: I am finishing it. Sir, from our experiences in life-and we know that life is a golden tree-as you will admit, it is the mother who treats when the life is in a formative stage. It is there that we get care and affection the most and we realise her virtues, which endure us in life, when we become great men. And,Sir,. we know that in our society especially the mother has a special part to play ar, far as the bringing up of children is concerned. Having regard to that, I say that from the social angle, from the human angle, or from any other angle, it is the mother who should have the prior claim as far as the custody of children is concerned. I know of a number of cases in Bengal where women have to face indignities and miserable lives, because they know that if they were to separate from their husbands,, they would not be able to get the custody of their children. Imagine, Sir, that in such a situation, they submit to the tyranny of their husbands. It only shows how great the women are as far as the well-being of their children is concerned. They would rather live with their tyrant husbands than part with their children. Such jjftthe tradition of our womanhood, and I think it is a tradition which we very much cherish. Therefore, Sir, from all the experience that we have in our country\*, in history, in literature, in culture-whatever we see and wherever we look for our guidancewe shall invariably be led to the conclusion that it is the women, the mothers, who should be given <sup>+</sup>he right of bringing up children up to a certain age, after which it will be decided according to the wishes of the'

children. Sir, it is not a claim and counter-claim here .....

MR. DEPUTY CHAIRMAN: It is time, Mr. Gupta. You please wind up. •Just like you, Mr. Vijaivargiya wsnts to go tonight. So, you give him at least ten minutes' time.

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SHRI B. GUPTA: Oh, Yes. Now, Sir, the other points will be taken up— time is so short—when we take up the amendments.

In conclusion, Sir, I would only likely to say a few words. Let us .pass this Bill with necessary amendments and I find that the hon. Minister has an open mind in this matter, and by the time he finishes, I hope he would not have his mind clos-<ed. Let him take the just amendments the reasonable amendments, that we

offer in this House, and let the Bill be redrafted by pooling the collective wisdom of this House-the collective wisdom that is full of goodwill for women and society in spite of the fact that there are certain discordant voices in this House. Therefore, I say, take these amendments, and pass this measure with the utmost expedition. Do not delay it because of the tactics adapted by certain parties. They are J not the tactics of absolute and open, opposition like that, but they are the tactics of delay. As far as their down right opposition to it is concerned, they They J know that their game is lost. have lost that battle, and now they are trying to adopt these delaying tictics, as far as possible, in order to rouse certain sections of the public against it, suggesting as if it is such a controversial measure or a controversial issue, that the Government should not pass it, at least for the time being. When we are centuries behind, we cannot ! wait a minute lo pass it as speedily afford to wait longer; we should as we can and before the other House the Budget session, we adiourns till should send a request to them to make it a part of the law of the land, so that what the women of India, the people of India, the progressive sections of the commu- 1 nities are demanding, becomes a law I •af the land. And I make this appeal

to the Government in all earnestness because I feel that there may still be some delay, and I hope, Sir, that other Members will make short speeches like me, and will not make unnecessary amendments, to make it worse, and will only press unitedly for good amend. ments, after discussing them, so that they will ......

MR. DEPUTY CHAIRMAN: But you have set a very bad example.

SHRI B. GUPTA: No, Sir, because I am making out the prosecution case, as far as Mr. Mukerjee is concerned. Sir, therefore I say that we have discussed this matter for a long time, and I say that the time has come when we must at least pass this social legislation bravely, without hesitation, and without any faltering step, so that at least some good is done to a great section of the people who have been suffering fiom countless disabilities in our society. I would appeal to them if they believe in a welfare State-I do not know what sort of welfare they believe in-but I would at least ask them to pass these measures immediately in this session and come forward immediately with other laws of inheritance and succession, so that the property disabilities are taken away from women and that they are really within the framework of the present social system, placed, as far as possible, on an equal footing with men. Men and women togethei by their endeavour, by their genius will rebuild India that we dream of today.

श्री गोपीकृष्ण विजयवर्गीय (मध्य भारत) : उपाध्यच्च महोदय, सिर्फ बाहर जानं की जल्दी के कारण ही दूसर मेम्बरों का समय छीन कर के में ने आपसे दरख्वास्त की थी कि में थोड़ी बात कहूं ।

हिन्दू मॉरिज ऑर डाइवोर्स बिल का में पूर्ण समर्थक हूं, ऑर उचित समफता हूं कि अच्छी तरह से विचार कर के यह कान्न, बहुत जल्दी. अवश्य पास होना चाहिये । इस बिल पर दंश में काफी विचार मंथन हुआ हैं और बहुत समय से, लगभग ९०, ९२ साल से, यह

# 1209 Hindu Marriage and [RAJYA SABHA]

## [श्री गांपी कृष्ण विजयवर्गीय]

चीब हमार' दंश के सप्रमने हैं कि हिन्दू धर्म शास्त्र के बो कान्न हैं ऑर भिन्न भिन्न प्रान्तों में बो फर्सले वगरह हुवे हैं उनको कोडीफाई किया जाय, उनको एक विधान में लाया जाय। शायद उसमें ज्यादा विरोध की आशंका थी ऑर जनता को उसको एक साथ समझाना भी मुश्किल था हालांकि हिन्दू धर्म शास्त्र के सुधार के कान्न बहुत कुछ रायज थे ऑर कोई नई चीब उस हिन्दू कोड बिल में नहीं डाली गई थी लेकिन फिर भी लोगों के समझने के भूम को दूर करने के लिये इसको अलग अलग हिस्सों में लाया जा रहा हैं ऑर मेरा ख्याल हैं कि यह उचित कार्य हो रहा हैं । अब हमारा काम यह है कि दोनों सदनों से हम इसको बल्दी से जल्दी पास कर दें ।

में अपने प्रान्त में समाज सुधार का भी काम करता रहा हूं और इसलिये में" उचित समझता हूं कि अपने प्रान्त मध्यभारत की तरफ सं इसको पूर्ण समर्थन दूं । हमार यहां जो लोकमत हें वह इसके अनुकुल हें । मेरा एंसा ख्याल हें कि सीदयों से हिन्दू समाज में स्त्रियों पर ऑर शदों पर जो अल्याचार होते रहे हैं उसके लिये अब यह समय आ गया है कि वह समाप्त हो । हिन्द समाज ने स्वियों पर आँर शदों पर इन दो वर्गां पर बहुत अत्याचार किया हे । अब हमारा दंश आजाद हो गया हैं इसलिये स्वियौं की जो अयोग्यतायें हैं. डिसएबिलिटीज हैं. वे सब दूर होनी चाहियें। खास कर विवाह के मामले में जो कुछ बुटियां हैं वे दूर होनी चाहियें। हां, स्त्रियों की मुक्ति का यह मतलब भी नहीं है कि स्वियां, जैसा कि मिस्टर महन्ती ने कहा था. पुरुषों पर हावी हो जायं और उनसे पुरुष परंशान हो जायं या पुरुषों से स्त्रियां परंशान हो जायं । दोनों अपने अपने कर्तव्यों का पालन कर जीर उचित समय और मर्याता में अपने कर्त्तव्यां को. जो कि कदरत ने उनको दिया हैं. करें। इस समाज की व्यवस्था में उनके जो अधिकार हैं और जो कर्तव्य हैं उनको अदा करें और इसी तरह से पुरुष भी अपने हर्तव्य अदा करें और अपना काम करें। हमें

एंसी व्यवस्था ऑर एंसा कान्न बनाना चाहियें कि समाज में ये सब दोनों बातें होती रहें।

युनीफार्म सिविल कोड की बात को कर्ड हिसेंट नोट्स में भी उठाया गया है और कई सदस्यों ने भी यहां उठाया हैं। मेरे ख्याल में यह सवाल जरूरी हैं, आवश्यक हैं और महत्व रखता हैं लेकिन उसकी वजह से हम इस कानन को अभी रोक नहीं सकत्ते हैं । यूनीफार्म सिविल कांड होना चाहिये उसके लिये कुछ मेम्बरों ने इसमें दूर लगाने के लिये या इसको रोकने के लिये दलीलें दी हैं । हां, कुछ लोगों ने सच्चाई से इस बात को कहा हैं और में भी इसमें सहमत हूं कि बहुत अच्छा होता कि सार हिन्दू-स्तान के लिये सक्सेशन के मामले में और और मामलों में एक ही सिविल कोड हो सकता । लेकिन वह बात अभी संभव नहीं हैं। इस कारण से हमें अभी रुकना नहीं चाहिये । यदि हिन्दू-समाज का, जो कि बहुत भारी तादाद में हिन्दू-स्तान में रहता हैं. इससे सुधार होता है तो एक य्नीफार्म कोड के लिये उसको हम रोक नहीं सकते । दूसरं समाज के जो लोग यहां रहते हैं. जेंसे हमार मुसलमान समाज के भाई, यहूदी या किश्चियन समाज के भाई, उनका यह कर्तव्य हें कि अगर हमको एक जमात बनानी हैं, एक भारतीयता का निर्माण करना है, तो भारत में सब लोग एक भारतीयता की बात सोचें, एक हिन्दूस्तानी नेशन की तरह से सोचें । अगर एंसी वात हो तो बहुत ही अच्छा हो और उसके लिये उन्हें अपनी अपनी जमात में एंसा वातावरण बनाना चाहिये । मुसलमान भाइयों का कर्तव्य हें. मूसलमान समाज के नेताओं का यह कर्तव्य हें कि वे बार बार इस तरह से न सोचें कि हम म्सलमान हैं, हम मुसलमान हैं । हम हिन्दू-स्तानी हैं, एंसा सांच कर के कुछ कामन वातें हमें अपने अपने समाज में डालनी चाहियें। जब समाज में इस तरह के विचार परिपक्व हो जायोंगे तभी वह वक्त आयेगा कि सार हिन्दस्तान के लिये एक ही कोड बना सकेंगे।

यहां कुछ पेटीशंस आई हैं, जिनका हवाला डा० मिसेज परमानन्द ने भी यहां दिया हैं कि बहुत से दस्तखत कर के पेटीशंस आई हैं आँस

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यहां हाउस में पेश की गई हैं, कि यह बिल धर्म के विरुद्ध हैं, धर्म में हस्तद्वेप हैं और इसलिये यह कान् न नहीं बनना चाहिये । दूसर लोगों ने इस तरह का प्रयत्न नहीं किया, अगर वे एंसा करते तो और भी दूसरी तरह के बहुत ज्यादा दस्तखत और बहुत ज्यादा दरख्वास्तें यहां इकट्ठी हो सकती थीं । इसलिये इस तरह की बनावटी दरख्वास्तों और पेंटीशंस का कोई खास महत्व नहीं हैं और उसमें जो दलीलें दी गई हैं वे भी बिल्कूल गलत हैंं ।

SHRI H. C. MATHUR: No, the petitions are in support of this.

# श्री गांपीकृष्ण विजयवर्गीय :

But some are against this. कुछ पैटीशंस इस बिल के चिरोध में भी आई हैं. मुमकिन हैं कि कुछ अनुकुल भी आई हों। उन पंटीशंस में कुछ बातें एंसी कही गई हैं कि हम धर्म शास्त्र की सत्ता को मिटा रहे हैं और हिन्दू धर्म कभी बदलता नहीं रहा है। उनका यह ख्याल गलत हैं। दंश भर में जो एंसा वातावरण बना रहे हैं वे देश के लोगों को बहुत ही भूम में डाल रहे हैं । मनूस्मृति में भी एक जगह एक बात आई हैं, ''अन्ये कृतय्गे धर्मास्त्रेतायां द्वापरंडपरं । अन्ये कालियुगे धर्मा यगहासानरूपतः ॥ " अर्थातं सतयग में अलग प्रकार के धर्म थे, चेता में अलग प्रकार के धर्म थे और कोलयग में अन्य प्रकार के होंगे । समय समय पर स्मृतियां बदलती रही हैं और समय समय पर भिन्न भिन्न अर्थ किये गये हैं। हमारं हिन्दू समाज और हिन्दू धर्म शास्त्र का जो इंटरप्रिटंशन प्रिवी कॉंसिल ने बिटिश राज्य के जमाने में कर दिया और उससे हिन्दू स्वियों के अधिकारों की जो हकतलफी हुई हें उसकी वजह से यह प्रश्न उठाया गया। वह इस वजह से हुआ कि वे यहां के जीवित जागत धर्म शास्त्र को नहीं समझते थे और उन्होंने कुछ रिवाजों को देख कर के अपना फॉसला कर दिया । उस फर्मल के होने से यह बहुत जरूरी हो गया हैं कि कानून के जरिये से हम भी उस धर्म शास्त्र के स्वरूप को कुछ सुधरा हुआ बनायें । हमार कुछ लदस्यों ने यह आशंका प्रकट की हैं कि सक्सेशन का कान्न पहले आना चाहिये था ऑर वह नहीं आ पाया हैं। मेरं भी ख्याल से सम्पत्ति सम्बन्धी कान्न बहुत जरूरी हें ऑर वह जल्दी आता तो बहुत बेहतर था। मेरा ख्याल हैं कि वह भी जल्दी पास होना चाहिये।

Divorce Bill, 1952

इस कानून में जो डाइवोर्स की धारायें रखी गई हैं उनका में समर्थन करता हूं । मेरे ख्याल से डाइवोर्स काफी मुश्किल बना दिया गया है और इतना सरल नहीं हैं। हिन्दू समाज के अन्सार डाइवॉर्स को सरल बनाना उचित भी नहीं था इसलिये में डाइवोर्स की धाराओं का समर्थन करता हूं । इसमें हिन्दुओं की जातियों जॉर उप-जातियों की प्रथा को समाप्त करने का प्रयत्न किया गया हैं और कास्ट सिस्टम पर एक काफी बड़ा प्रहार किया गया है । किसी जाति का हिन्द दसरी जाति के हिन्द से विवाह नहीं कर सकता हैं, इस प्रश्न पर शायद ध्यान नहीं दिया गया हैं । मेरे ख्याल से यह सबसे बडी बात हैं कि हम इस कानून के जरिये से हिन्दूओं में आपस में विवाह होने की इजाजत दें रहे हैं । भारतवर्ष के हिंदू समाज में अगर सबसे बडी कमजोरी हैं, खराबी हैं, एक चय रौग हैं तो वह जातिपांत की व्यवस्था हैं। इस कानून के जरिये से किसी भी हिन्दू को दूसरी हिन्दू जाति, उप-जाति की स्त्री से विवाह करने का अधिकार रहेगा और उसी तरह से स्वी को पुरुष से विवाह करने का अधिकार होगा । इसलिए हमारं इस हिन्दू विवाह कानून का सबसे बडा सूधारक अंग यह हैं कि इससे हिन्दूओं में आपस में अन्तर्जातीय विवाह हो सकता हैं।

में' इस कानून को अपना प्रा समर्थन द'ता हूं। फिर जब इसकी एक एक धारा पर विचार होगा तब में' उन पर अलग अलग बोलने का प्रयत्न करूंगा। मुम्हे बोलने का अवसर दुंने के लिये अध्यन्न महोदय को धन्यवाद हैं।

MR. DEPUTY CHAIRMAN: The-House stands adjourned till 11 A.M. tomorrow.

The House then	adjourned:
till eleven of the	clock om
Thursday, the 9th	Deceir.berr
1954.	